

RAJYA SABHA**Friday, 14th February 1958**

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

MESSAGE FROM THE LOK SABHA

THE CRIMINAL LAW AMENDMENT BILL, 1958

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Criminal Law Amendment Bill, 1958, as passed by Lok Sabha at its sitting held on the 12th February, 1958."

Sir, I lay the Bill on the Table.

**RESOLUTION REGARDING DIS-
COURAGING AND CHECKING THE
EVIL OF CASTEISM AND COM-
MUNALISM IN THE COUNTRY**

MR. CHAIRMAN: On behalf of Mr. Kishori Ram who has authorised Mr. Jaspal Roy Kapoor to move his Resolution, with your permission, I am asking him to do so.

SHRI JASPAT ROY KAPOOR (Uttar Pradesh): Mr. Chairman, Sir, I beg to move:

"This House is of opinion that Government should take immediate steps to appoint a Committee consisting of Members of Parliament to suggest ways and means to discourage and check the evil of casteism and communalism in the country."

Sir, I am grateful to you and to the House for permitting me to move

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this Resolution which stands in the name of Shri Kishori Ram, the lucky winner in the ballot, who but for his absence would have moved it **and** done full justice to it, for himself belonging to the Scheduled Castes, who have suffered more than any other caste in this country because of casteism and communalism, he would have brought to bear upon this question not only his personal experience but the experiences of the Scheduled Castes and many others. Sir, even as it is, I am glad to have this opportunity to move this Resolution which, I am glad to say, has the support of a very large section of this House—maybe the unanimous support of this House . . .

DR. P. C. MITRA (Bihar): Certainly not.

SHRI JASPAT ROY KAPOOR: . . . as is evidenced from the fact that the notice of this Resolution was given by no less than 25 or 30 Members. Sir, our country has suffered too long and too much from the evils of casteism and communalism. Untouchability which is only an extreme form of casteism—though it has been made illegal and though it has been provided in the Constitution that it shall not exist in the country—unfortunately does exist to a pretty large extent. These evils have weakened and divided our society for a long time. They stand in the way of the unity of the country. Communalism led to the partition of the country and led to the most horrid incidents after the partition, the evil effects whereof we have not yet been able to get over completely. It also led unfortunately to the murder of Mahatma Gandhi, the Father of the Nation. That tragic event, we might be remembering, led to one good thing immediately-thereafter, and that was that casteism and communalism became less effective. At one time we thought that this evil had disappeared, but then later events have proved that we were mistaken in that belief. These evils only **lay**

[Shri Jaspat Roy Kapoor.] dormant for some time or, if I may say so, they only went underground and soon we found that this demon of casteism and communalism has risen again from the grave as it were, and today we find, these evils not only do not show any sign of decline but are on the increase. The real fact is that this evil has been gradually gaining strength and more so on the political or electoral front to which I will presently refer. As for the evil of un-touchability, I have already submitted that despite the legislative enactments that we have passed, despite the provision in the Constitution and despite all the tall talk about it having been abolished, the hard fact remains that it does exist to a very considerable extent. And so far as the caste complex is concerned, I can do no better than quote from the Backward Classes Commission's Report, p. 21, paragraph 37:

"The religious caste complex has become so deep-rooted that it is not easy for any caste-group to get away from its strong grip. Even the most intellectual including those who declared themselves to be the enemies of caste, are not often entirely free, and consciously or unconsciously they act in a manner which gives a fresh lease of life to the caste system. Both by the force of inherited habit and the training imparted to an individual he feels a deep loyalty to the caste group. That loyalty is so deep that he is generally unable to shake it off even when he is intellectually convinced that it is baneful."

Sir, the hard fact is that even after ten years of independence, communalism, whether based on religion, sect, caste, language or State, has been on the increase. Communalism based on language and State has been a recent addition. Communalism based on language, I am constrained to say, is being fanned by no less a person than Shri C. Rajagopalachari, who is using all his intellect and great wisdom to

make, as is usual with him, the worse appear the better reason. This evil of casteism and communalism has spread to the universities, educational institutions, administrative and even business offices and most of all to politics, and if we do not take immediate and effective steps to check this growing evil, we shall soon land ourselves in a very difficult situation. The unity and solidarity of the country is being threatened, and if we are complacent about this situation, we shall soon find ourselves in a very difficult situation. Sir, the recent communal riots in Ramanathapuram resulting in about 40 deaths or murders rather, the Dravida Kazhagam anti-Brahmin violent campaign in the south, the recent murderous attack on Mr. Srinivasachari who, I may mention for the information of the House, prosecuted on behalf of the Government and secured the conviction of Mr. Ramaswami Naicker, the leader of the Dravida Kazhagam, the speeches of Mr. Naicker advocating the murder of Brahmins, and then, Sir, the Hindu-Sikh tension in East Punjab with its recent consequence of four persons having been killed by gun shooting, and the communal frenzy which was recently let loose not long ago, in my own State of Uttar Pradesh merely because of the republication of the book called "Religious Leaders" by Bharatiya Vidya Bhavan, all these things must arouse us to the urgency of the situation. Sir, how unfortunate it is that communalism gets its strength on the ground of religion, whereas as a matter of fact, no religious teaching ever supports it.

int Gurdwaras, Arya Samaj, mandirs and mosques are now again, as in the past, being used for political purposes and to spread communal hatred. Sheikh Abdullah now is being extolled as 'Hazrat Sheikh Abdullah' to our great surprise. I do not know whether a mere individual can be extolled as 'Hazrat'. In pamphlets which are being thrust on us from day to day and sometimes hour to hour from Delhi, Sheikh Abdullah is being extolled as 'Halrat' Sheikh Abdullah,

though he preaches from mosques in Kashmir communal hatred of the worst order. Sir, may I here make one humble suggestion to the Government whether they should not seriously consider enacting a legislation prohibiting the use of religious places for political purposes or from where communal frenzy may be advocated? This is something for the Government to consider. I think this suggestion is worth while being seriously considered. Why should places of worship like mandirs, mosques and gurdwaras be allowed to be used to create communal hatred in the country? That is not the legitimate function of temples, mosques and gurdwaras. Sir, curious as it may seem, and even paradoxical, elections based on adult franchise have reactivated and aggravated casteism. Caste distinctions have been deliberately and ruthlessly exploited during the last two general elections. Sir, in this connection, all of us—I should rather say 'all political parties'—are guilty. What do we find? When elections are to take place, all political parties, before setting up candidates, first try to find out the nature of the constituency more to the extent of the particular community which resides in that constituency, and if in a particular constituency a particular community is in majority or is living in large numbers, then a candidate from that particular community is selected and set up so that he may be able to catch the votes of that community on caste or communal grounds. Sir, when the candidates are selected, they make appeals to the voters on grounds of caste, community and religion. That is not a secret; that is the experience, I am sure, of every one of us. The communal-named political parties make no secret of their communal outlook, but so far as non-communal parties are concerned, they ^profess from house tops, they proclaim emphatically in their election manifestos that casteism and communalism are a bane in the country and must be eradicated. But in actual

practice, from the very start right up to the end, all political parties and the candidates set up by them, generally speaking—of course there are some honourable exceptions, but generally speaking—make the fullest use of communal appeal to the electorate.

Sir, the question then arises as to what should be done. I have a few suggestions to make in this connection. Firstly, of course, there is a general suggestion that political parties should not make selection of candidates keeping in view the communal nature of the Constituency. But the more effective step would be that so far as the Government and Parliament are concerned, political parties having a denominational name should not be recognised for any purpose whatsoever. I would suggest, Sir, that such a communal party should not be given any electoral symbol by the Election Commission. I do not know whether in the absence of any specific legislation on this subject it would be within the power of the Election Commission to do so. But should such legislation be necessary, I would earnestly submit that we should enact it before the next general elections come. Sir, in this connection, I may remind the House that last year, or a little before that, when the necessary Bill on election was being considered by us, I had tabled a proposal to this effect, and I had gone further to suggest that it should be incumbent on every candidate to put a declaration at the foot of the nomination paper that he does not belong to any communal organisation, and a communal organisation which participates in politics. But unfortunately that was not accepted then. The last general elections have brought home to us more vividly than on any previous occasion that we must resort to some such legislative enactment as I suggested then and which I repeat now. Sir, as we find from the notifications issued from time to time by the

[Shri Jaspat Roy Kapoor.] Election Commission, Hindu Sabha, Jan Sangh and Akali Dal are to be given symbols and they are being described as National parties. How, Sir, a Hindu Sabha or an Akali Party can be called national, being communal on the very face of it, I fail to see. But then, as I said, the Election Commission may feel helpless in the matter. I, therefore, suggest that it is very necessary that we should have a legislation to the effect as I have suggested, or in any modified form. I would also suggest that appeal to casteism and communalism during the course of election should be made a penal offence. It is, of course, an election offence at the moment. But then unless you make it a penal offence under the ordinary law of the land and make it, if necessary, even cognizable, I do not think merely making it an electoral offence takes us very far.

As a matter of fact, Sir, the Hindu Sabha, the Akali Dal, the Jan Sangh are recognised as parties which according to their own programme declared loudly are communal bodies. Their functions and their policies are to protect the interests of one particular community. When they go to the electorate, they act and preach according to their own professed and proclaimed manifesto and then we say that it is not open to them to make an appeal to the electorate on the ground of communalism. To me this appears to be a little inconsistent. If such an appeal is bad for the purpose of election, then such bodies should not be "allowed to assume a communal name. I would also suggest, Sir, that in Parliament and in Assemblies such communal bodies should not be recognised at all. They should not be given a separate label and a separate block in the Assemblies or in the Parliament. Neither should any facilities be given to them for propagating their policies through All India Radio. I had made a suggestion

that it may be made incumbent on every candidate to subscribe a declaration to the effect that he does not belong to any communal organisation and legislation to this effect may be enacted. As such a suggestion may appear to be fantastic, I would like to draw the attention of the House to a statement made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Report on page 121, para 6, which is to the following effect:

"The Government of Bombay propose to pass a legislation by which no person will be considered qualified for contesting a seat in any local body like municipalities, local boards, Panchayats, etc., or in the local Legislative Assembly or the Legislative Council if he believes in untouchability and practices it."

I only want Parliament to go a little further and, on the same lines, declare in a legislation that unless one subscribes to the declaration of the nature that I have suggested, he should not be allowed to contest an election. Maybe, Sir, that such a suggestion needs very careful consideration and it is for that reason that I have submitted in my Resolution that a Committee of Members of Parliament, of both the Houses, may be constituted.

Sir, I would like to refer to another matter and in that I suppose I will have the fullest support of the Chair, being an eminent educationist as you are. Another breeding ground for communalism and casteism is the denominational institutions in the country. Sir, one is not born a communalist, it is the environments in which he lives which make him so and the environments that one breathes in at the most impressionable age of his life are in the schools, colleges and universities. I would submit, Sir, that we should discourage the growth of denominational institutions in the country. The question is how we should do

it. Sir, on several previous occasions outside the House I had occasion to discuss this thing with eminent educationists. My suggestion to them was that the Government should not make any contribution to educational institutions which have a caste or denominational name. They said that most of the institutions bear that name and if Government support were not there, they would not be able to function. Sir, my submission is that whatever may have been the attitude of the Government in the past, whatever may have been the necessities of the situation in the past, time has now come when we should seriously consider this question and if we have to take effective steps to check and eradicate this evil, then such institutions should not be financially helped by the Government. Maybe, Sir, that there may be some constitutional difficulty in this respect, for once when I suggested this thing in a very high quarter, my attention was drawn to article 30 of the Constitution which says:

"The State shall not, in granting aid to educational institutions, discriminate against (any educational institution on the ground that it is under the management of a minority whether based on religion or language."

My reading of this article, is that it is still open to the Government to deny financial aid to communal and caste institutions but even if this article stands in the way, I would submit, that this article should be amended so that it may be open to the Government, if it finds that communalism is rampant in any institution or for the mere fact that the institution bears a communal name, to stop financial aid to such institutions. Sir, in such denominational institutions, the admission of students is often regulated by caste and communal considerations. Even the appointment of teachers, their promotions, their punishments are

regulated by caste and communal considerations. Why should we have all these caste and communal considerations? After all the students of different communities must live together, not one caste students in one hostel and another caste in another hostel with the result that by living in such hostels they imbibe the communal spirit of the worst nature.

Then, Sir, may I touch a rather delicate point here? Unfortunately we have seen, during the last few years that when foreign dignitaries come, communal bodies are allowed to give receptions to them. A foreign dignitary coming to this country should be honoured by all alike and no communal institution, no body of citizens in the name of a particular community, should be allowed to offer receptions to the foreign dignitary. We all, belonging to different castes and communities, must join together and give a reception. It certainly creates a very bad impression with a foreigner when, coming here, he finds that on some occasions he is honoured by a particular community in the name of that community. That, Sir, must be stopped and banned altogether. Sir, not only that, we even find Ministers, political leaders and even candidates when they are successful in an election, allow themselves to succumb to the temptation of being honoured by caste organisations to which they belong. That is something very unfortunate. If we really mean business and if we do not mean mere paying of lip sympathy to anti-communalism, anti-casteism. Ministers particularly and our leaders, our politicians and even Government servants, by a rule prescribed to this effect by the Government, should never associate themselves with the functions of institutions bearing¹ caste or communal names. Why should the foundation-stone laying ceremony of institutions bearing caste and communal names be performed by Ministers and big persons? If they do not do so, I am sure the growth of

[Shri Jaspat Roy Kapoor.] such institutions will be considerably discouraged. I have already suggested a few remedies. A few more I may suggest hurriedly because my time is shortly to be over. As I have submitted, communalism based on language and state is growing up more rapidly now than ever before. I have suggested certain remedies but one thing I may repeat again, as I repeated on a previous occasion. The policy of the Government which they have announced more than a year ago to the effect, in accordance with the recommendations of the States Reorganisation Commission's Report, that 50 per cent. of the All India Services in any State must be manned by persons residing in another State and that one-third of the High Court Judges in a State must be recruited from a different State should be implemented. This will in some measure check communalism based on state residence.

Sir, I have come to the conclusion of my remarks. The situation is an urgent one and requires urgent and immediate steps to tackle it. We should lead a crusade against this and we should see that this evil is not allowed to grow and if possible, is eradicated in due course of time. I have, therefore, suggested in my Resolution that a Committee should be appointed. We should go thoroughly into this question. I may remind the House that in 1948, after the murder of Mahatma Gandhi, the Congress Party in the Constituent Assembly appointed a sub-Committee to go into this question, of course in a very limited sphere. The late revered Dr. H. C. Mookerji, who was the Vice-President of the Constituent Assembly and later on Governor of West Bengal, and Mr. Santhanam were two Members of this Committee. They had submitted a report, a copy of which I have with me. They made certain very good suggestions in this connection but unfortunately this matter could not be pursued then. I submit that this matter should be re-pursued now in the light of recent

experiences because at that time we had hoped that this evil would drop off automatically. Not being so, the necessity has arisen to appoint once again a Committee.

MR. CHAIRMAN: Resolution move-ed:

"This House is of opinion that Government should take immediate steps to appoint a Committee consisting of Members of Parliament to suggest ways and means to discourage and check the evil of casteism and communalism in the country."

Shri Surendra Mohan Ghose first. Mr. Yajee second. Mr. Ghose has given notice of a similar Resolution. Therefore I am asking Mr. Ghose first Mr. Yajee will be next. Then Mr. K. B. Lall. Dr. Mitra, I know you have opposed it already.

SHRI SURENDRA MOHAN GHOSE (West Bengal): Sir, I am grateful to you for giving me an opportunity for supporting this Resolution and speaking on it. As my hon. friend Shri Kapoor has already pointed out, we have made provisions in our Constitution for the removal of casteism etc. Although we have passed many Bills to deal with this casteism and communalism yet it still persists and we all know that it still persists. Not only there is passing of Bills here, but we also know that from the time of Buddha many religious teachers and social reformers have tried their utmost to fight this evil and eradicate it from our society. Even then, there are, even amongst us, some who feel that there is some truth in it or there is some justification for retaining this caste system even today. It seems to me that because for hundreds and thousands of years this system, in spite of all the efforts of our religious teachers and social reformers, is persisting, therefore, there must be some truth also in it otherwise it could not have existed

up till now. In order to find out what exactly is the truth behind it, I would like first of all to take up the attempt of Buddha. In your famous works, Sir, you have pointed out that Buddha never preached any new truth or gospel but simply used new language to preach the old truth which contained in Vedas and Upanishads and we also know from the writings of many scholars that in spite of Buddha's efforts he could not eradicate the caste system from the Indian society. The caste system was existing before Buddha, it existed during his time and during almost 1000 years of Buddhist age in India. So what comes to my mind is this that because some of us have a little confusion in understanding, as to what exactly this caste system is, some of the best scholars have confused the issues by taking caste system and Varnashram as meaning the same thing. During Buddha's time, the Indian people, the masses throughout India had no allegiance to Varnashram as such but the caste organisation remained intact. Rather it was intensified also in some respects. Then we find even among the Muslims and Christians in India, they also follow the same pattern or caste organisation in some way or the other.

SHRI D. A. MIRZA (Madras): What has the hon. Member in proof of what he says that there is this caste system among Mohammedans?

MR. CHAIRMAN: You are getting into a very academic discussion. It is a practical problem.

SHRI SURENDRA MOHAN GHOSE: I am coming to it, Sir. Because if we seriously mean to do anything to eradicate it, we must have first of all a proper understanding of the problem. So I am bringing in all these things otherwise it will be a futile attempt again. That is my point. You please look at the books of some of the authors. I can mention Dr. Ghurye's book and Mr. Bhunt's in

which he has enumerated many castes prevalent among Mohammedans also.

MR. CHAIRMAN: You give him the authorities later.

SHRI D. A. MIRZA: I question that authority, Mr. Chairman.

DR. RAGHU BIR SINH (Madhya Pradesh): Without understanding?

SHRI SURENDRA MOHAN GHOSE: My point is that if we take away this religious aspect of the caste system, we will find that from the time of Mohanjodaro till very recently, at least upto 1857 when there was an upheaval throughout India, this caste organisation existed not only as a religious institution but as a vocational and functional organisation. Every man in India was born with some work to be done for the society. That was the underlying principle of this caste organisation if we properly analyse and try to understand it. Now that we have a State of our own, based on adult franchise and now that we have accepted a socialist pattern of society as our goal, that responsibility which the people were bearing all these years, thousands of years, on themselves separately and independently of the State or any other Central organisation, can now be discharged through this State of our own. As we now have adult franchise as well as this goal of socialist pattern of society, the responsibility for providing work, the responsibility for looking into the affairs of everybody, now devolves on the State itself. Therefore, what I was trying to point out by mentioning all these things is this. More educative propaganda is to be taken up by ourselves, to educate our people, to make them understand that this is not giving up a principle—The principle I may point out—In India everybody had a philosophy of life. Recently, I think the year before last, a book was published on Tilak by Dr. Shay. In that book also he has pointed out that the unique feature of the Indian people is this, that while throughout the world where

[Shri Surendra Mohan Ghose.] independently civilizations sprang up, they were all groping in the dark to find out what exactly was the meaning of life, in India, throughout the ages the people themselves knew what meaning is there to their life and they were trying to achieve it. How far they succeeded and how far they failed is a separate question. But the meaning was clear in their mind. Here I say the same spirit which prompted them to provide work for everybody, to take the social responsibility of everybody to provide for some sort, of social insurance for everybody, should be there today and I do not condemn the spirit behind it at all; but that same spirit should today work through the State, through the organised efforts of the people. Therefore, what I say is, today it is necessary that the State should undertake some sort of constructive work, day to day work, for educating the people and for helping them to be free from this casteism and communalism and the other things that my hon. friend who proposes the amendment which refers to linguism and parochialism.

In this connection, we should remember one thing in particular. Those who are trying to do this work must themselves be free from these evils. They must themselves also analyse their own minds and see how far they are free. Each of them should ask, "How far am I free from these evils?" Only then can their attempt be successful. This is all that I have to say.

SHRI SHEEL BHADRA YAJEE (Bihar): May I move my amendment?

MR. CHAIRMAN: No amendment, but speak on the general Resolution.

श्री शैलभद्र याजी : जनाब चेयरमैन साहब, अभी सदन के समक्ष किशोरी राम जी का जातिवाद और साम्प्रदायिकता के कारण जो देश में जहर फैल रहा है, उसको

रोकने के लिए पार्लियामेंट के सदस्यों की कमेटी बना कर उसका किस तरह से निवारण होना चाहिये, इसके सम्बन्ध में जो प्रस्ताव रखा गया है, मैं उसकी तहेदिल से तारीफ करता हूँ। मैंने इसी में सुधार लाने की कोशिश की थी और बतलाने की कोशिश की थी कि किसी जमाने में यह कास्ट सिस्टम अच्छा था और अच्छाई के लिहाज से बनाया गया था। लेकिन आज जिस तरह से जातिवाद और साम्प्रदायिकता बुरी चीज है और इससे मुल्क को और समाज को नुकसान पहुँच रहा है, उसी तरह से एक नयी बीमारी और देश में पैदा हो गई है। आप चाहे जिस सूबे में जायें, चाहे जहाँ जायें, आप देखेंगे कि चाहे वह अंग्रेजी की बीमारी हो, चाहे हिन्दी की बीमारी हो, चाहे गुजराती की बीमारी हो या प्रांत की बीमारी हो, वह भी बड़ी जहरीली हो रही है।

अभी कास्ट सिस्टम के बारे में बोलते हुये प्रस्तावक महोदय ने बतलाया कि कास्ट सिस्टम से क्या क्या नुकसान हो रहे हैं और किस तरह से यह हमारे समाज में चला आ रहा है। यदि आप इसके ओरिजिन में जायें, इसके उद्गम में जायें, तो श्रीकृष्ण भगवान ने गीता के चौथे अध्याय में तेरहवें श्लोक में कहा था :

“चातुर्वर्ण्यं मया सृष्टं गुणकर्म विभागशः”
फिर ऋग्वेद के १० वें अध्याय में उसके ६० सूक्त, १२ वें मंत्र में तो यह कहा है :

“ब्राह्मणोऽस्य मुखमासीत् ।”
अर्थात् ब्राह्मण मुख से निकल आये, क्षत्रिय बाहु से निकल आये। मतलब इसका यह था कि विद्या का काम ब्राह्मणों का था और देश की हिक्रायत करने का काम बाहु से होता है, इसलिए क्षत्रिय का था। इसी तरह से वैश्य का काम कृषि का था और शूद्र का काम सेवा करने का था। श्रीकृष्ण भगवान ने इसीलिए यह कहा था :

“चातुर्वर्ण्यं मया सृष्टं गुणकर्मविभागशः।”
गुण और कर्म के अनुसार यह वर्ण व्यवस्था

बनाई गई थी। अब हिन्दुस्तान में आप देखें तो इसकी जो बेसिस है वह खत्म हो गई है। आज एक ब्राह्मण चमार का भी काम करता है। आप जूते की दुकान में जायें तो आप एक ब्राह्मण को भी जूता बेचते पायेंगे। आज एक क्षत्रिय भी खेती करता है। रसोइये का काम ब्राह्मण ही करते हैं। इस तरह जो हमारे कास्ट सिस्टम की बेसिस थी वह खत्म हो गई है। अब केवल जन्म की बात रह गई है। जो जन्म से ब्राह्मण, क्षत्री, वैश्य और शूद्र पैदा होता है, उसी के अनुसार वह समाज में माना जाता है। आज आप देखिये कि एक हरिजन को किस तरह से हिंकारत की दृष्टि से देखा जाता है और मंदिर में जाने नहीं दिया जाता है; जब कि एक ब्राह्मण की, चाहे वह जो काम करे, समाज में इज्जत होती है। हमारे पूर्व वक्ता, श्री सुरेन्द्र मोहन घोष जी ने कहा कि हमारे कांस्टिट्यूशन में जातिवाद का निवारण किया गया है, किन्तु मेरा यह विचार है कि हमारे कांस्टिट्यूशन में छुआछूत को हटाने की कोशिश की गई और जातिवाद का निवारण नहीं किया गया है। इस प्रस्ताव के द्वारा जो दोनों सदनों के सदस्यों की कमेटी बनेगी, उसके लिए मेरा यह सुझाव है कि जिस तरह से हमने कांस्टिट्यूशन में विधान बना करके छुआछूत को रोका है, उसी तरह से हम जातिवाद को समाप्त करें। कास्ट सिस्टम की जो वजह थी वह अब नहीं है, क्यों कि अब जो जन्म से क्षत्री पैदा होता है वह देश की हिंफ़ाजत नहीं करता है और इस प्रकार वह क्षत्री का काम नहीं करता है। आज एक ब्राह्मण भी ब्राह्मण का काम नहीं करता है बल्कि और लोग पढ़ लिख कर ब्राह्मण हो जाते हैं। तो कास्ट सिस्टम की जो बेसिस थी वह अब नहीं रही। इसलिए ऐसा कानून बनना चाहिये कि जिस तरह से छुआछूत खत्म हुआ, उसी तरह से कास्ट सिस्टम खत्म हो जाये। आज हम हर प्रांत में देखते हैं कि जो लोग असेम्बली, कौंसिल, पार्लियामेंट आदि के लिए खड़े होते हैं वे जातिवाद की दुहाई देते हैं। ऐसा मालूम

होता है कि पार्लियामेंट और असेम्बली में उनके लड़के लड़कियों की शादी होगी और मंडप रचा जायेगा। जो लोग बोट महारानी को खुश करने जाते हैं, वे जातिवाद की बात सोचते हैं। मैं किसी एक पार्टी की बात नहीं कहता, हिन्दुस्तान में जितनी भी राजनीतिक पार्टियां हैं, वे सभी देख लेती हैं कि किस कास्ट का आदमी कहां बोट ले सकता है और वहां उसी कास्ट के आदमी को खड़ा करती हैं। चाहे कम्युनिस्ट पार्टी हो, चाहे पी० एस० पी० हो, चाहे कांग्रेस हो, वे सारी की सारी ७५ राजनीतिक पार्टियां, जिनको सिम्बल मिलता है, उनमें इस बात पर विचार होता है। इस तरह जिस कास्ट सिस्टम की वजह से अस्पृश्यों को, जिनको हरिजन कहा जाता है, मंदिरों में नहीं जाने दिया जाता है, वही बीमारी हमारी राजनीति में आ गई है। इस बीमारी से हमारे देश को बहुत नुकसान हो रहा है। इसलिए कानून बनाकर इस कास्टिज्म को खत्म करने की कोशिश करनी चाहिये।

अब जहां तक कम्युनलिज्म का सवाल है तो कब से यह साम्प्रदायिकता उभड़ी? इस देश में पहले साम्प्रदायिकता नहीं थी। शक आये, हूण आये, तैमूरलंग आये, चंगेज खां आये और औरंगजेब की तलवार भी चली लेकिन तब कम्युनलिज्म नहीं था। कम्युनलिज्म की आवाज एक आदमी ने उठाई। जब जिन्ना साहब आराम कुर्सी पर बैठे तो कायदेआज़म हो गये, एक देशद्रोही हमारे नेता हो गये और कायदेआज़म हो कर, पैगम्बर हो कर उसने सारे हिन्दुस्तान के नौजवानों को साम्प्रदायिकता के रास्ते पर लगाया और हमारा एक आर्टिफिशल, एक बनावटी डिवीजन हो गया। एक बगल में पाकिस्तान बन गया और एक बगल में हिन्दुस्तान बन गया, और उसी बिना पर आज काश्मीर में जो स्लोगन चल रहा है, आज शेख अब्दुल्ला जो स्लोगन चला रहे हैं, वह भी कम्युनलिज्म है, क्योंकि वहां मुसलमान ज्यादा है।

[श्री शीलभद्र याजी]

काश्मीर सर्वदा से हमारे साथ था, लेकिन एक बार हमने गलती कर दी और उस गलती की पुनरावृत्ति करने के लिये ही उस तरह के स्लोगन और नारे चल रहे हैं। अभी लोगों ने कहा कि मुसलमानों में कास्ट नहीं है, लेकिन यह सच्चाई की बात नहीं है। मुसलमानों में भी शेख, सैयद और अंसारी हैं और इनमें भी वोट के लिये झगड़े होते हैं। कास्ट सिस्टम वहां भी है। यह चैलेंज किया गया कि मैं बताऊं कि क्या कास्ट सिस्टम है। मैं समझता हूं कि उनमें भी सैयद अपने को ब्राह्मण समझते हैं और शेख अपने को क्षत्री समझते हैं और जिस तरह से हम हरिजनों को समझते हैं, उसी तरह से वे अंसारी को, जुलाहे को, बीवर को, अछूत से भी बदतर समझते हैं और राजनीति में भी ऐसा समझते हैं और समाज में भी ऐसा समझते हैं। कुरान शरीफ में लिखा हुआ है कि समता हो और आपस में शादी बिवाह हो, लेकिन हमारे यहां भी ब्राह्मण क्षत्री से शादी करता है, उनमें शादी होती है, तो मुसलमानों में भी कास्ट सिस्टम है। तो मैं आपसे यह कह रहा था कि यह जो कम्युनलिज्म है, इसने देश का बड़ा नुकसान किया है, जितना नुकसान कि पहले कभी नहीं हुआ था। अभी शेख अब्दुल्ला बाहर आये हैं, आपने उनको बहुत अच्छी फ्रीडम, स्वतंत्रता दे दी है और वह आज मस्जिद में जाते हैं। जिस तरह से एक बार मिस्टर जिन्ना ने, कायदेआज़म जिन्ना ने कहा था कि “इस्लाम इज़ इन डेंजर” और कम्युनलिज्म का नारा लगाया था और सारा देश उसमें चला गया था, उसी तरह से आज अमेरिका और दूसरे देशों से रुपये की मदद ले कर लीफ़लेट्स, नोटिस और लिट्रचर हमारे काश्मीर में बंट रहा है और एक बार फिर वही नारा लगेगा—अभी तो शुरू हुआ है कि—“इस्लाम इज़ इन डेंजर”। तो इस कम्युनलिज्म का क्या नतीजा होगा और इसका अमेरिका में और दूसरे मुल्कों में क्या असर पड़ेगा? तो यह एक बड़ी बुरी

चीज़ हो रही है। कास्टिज्म और कम्युनलिज्म का निवारण करने के लिये हमको कोई एफ़ेक्टिव, कोई प्रभावोत्पादक तरीका निकालना है, नहीं तो एक बार तो गलती से मुल्क का टुकड़ा हो गया, अब और टुकड़े होने की सम्भावना है। हमारे पूर्व वक्ता ने कहा कि भाषण देने से और कहने से कुछ नहीं होता है, जब तक कि जो राजनैतिक कार्यकर्ता या समाज के नेता हैं, उनके बीच से यह बातें खत्म नहीं होतीं, तब तक यह कास्टिज्म खत्म नहीं होगा, यह कम्युनलिज्म खत्म नहीं होगा, यह प्राप्तीयता खत्म नहीं होगी और यह जो नई बीमारी भाषावाद की है, वह खत्म नहीं होगी और जब तक ये खत्म नहीं होंगी तब तक मुल्क का कल्याण नहीं होगा, क्योंकि हिन्दुस्तान में बहुत दिनों से सेपरेटिस्ट टेंडेंसी की बात रही है। पहले ज़माने में अश्वमेध यज्ञ में एक थोड़ा छोड़ दिया जाता था और वह १५ मील ३० मील जहां तक चला गया और रुक गया वहां तक का एक चक्रवर्ती राजा हो जाता था, तो इस तरह की मनोवृत्ति रही है। हमारे प्रस्तावक महोदय ने बताया कि नौकरियों में भी यही चीज़ है। लोग इसी चक्कर में रहते हैं कि कहां किस प्रान्त का आदमी रहता है, कहां किस कम्युनिटी का आदमी रहता है। आज बंगाल में क्या होता है, बिहार में क्या होता है, सारे हिन्दुस्तान में क्या होता है? क्या इसको दबाने की कोई चेष्टा हो रही है, जो कि हम यह कहते हैं कि समाजवाद के आधार पर मुल्क का एकीकरण कर के मुल्क को बढ़ायेंगे? उसमें कितनी रुकावटें हो रही हैं। इसलिये जो कास्टिज्म है, जो कम्युनलिज्म है और उसके साथ जो उसकी दो बहनें हैं, जो नई बीमारी चल रही है, उन सब को रोकना है। मेरा जो अमेंडमेंट था, वह मूव नहीं हुआ है, लेकिन मेरा इशारा उसी नई बीमारी की तरफ़ है। आज देश के टुकड़े करने के लिये जो नीति चल रही है, उसको खत्म करना है। कभी जाति के नाम पर, कभी कम्युनलिज्म के नाम

पर देश के टुकड़े करने का नारा लगाया गया और उसी तरह से अभी एक नारा और लगा है, जिसकी ओर मैंने इशारा किया। तो यह जो तमाम अलग अलग होने की मनोवृत्ति है, जो प्रवृत्ति है, उसको रोकने के लिये यदि हम जल्दी से जल्दी कोई उपाय नहीं सोचते हैं, तो जो हम मुल्क में द्वितीय पंचवर्षीय योजना की बात करते हैं, समाजवाद की बात करते हैं, वह पूरी नहीं हो पायेगी। जब कम्युनलिज्म की बात चलती है, साम्प्रदायिकता की बात आती है, तो सारे नौजवान उधर चले जाते हैं। जब जाति की बात आती है तो वे जाति की तरफ चले जाते हैं, कास्ट पर चले जाते हैं। जब प्रान्त की बात होती है तो वे प्रान्त पर चले जाते हैं। भाषावाद के झगड़े में आपने देखा कि क्या हुआ। सारे के सारे लोग अच्छे से अच्छे क्रान्तिकारी उधर चले गये। हमने विप्लवियों को देखा है, रेवोल्यूशनरियों को देखा है, वे भी उस रास्ते पर चले जाते हैं। इसलिये इसको रोकने के लिये कानून बनाना जरूरी है। जिस तरह से अन्टचेन्ट्रिलिटी को छुप्रा-छूत को दूर करने के लिये आपने कानून बनाया, उसके लिये विधान में व्यवस्था की, उसी तरह से प्रान्तीयता को, भाषावाद को, कम्युनलिज्म को, कास्टिज्म को कोई प्रश्रय न दे कर इनको रोकने की चेष्टा करनी चाहिये, तभी हमारा मुल्क आगे बढ़ सकता है और तभी हम जो योजना बना कर देश में समाजवादी समाज स्थापित करना चाहते हैं, वह कर सकते हैं। नहीं तो अभी जो नई बीमारी आई है वह और बढ़ेगी। आप देखेंगे कि २, ४, ६ महीनों में फिर कहीं सत्याग्रह शुरू होने वाला है, प्रान्त के नाम पर या किसी और नाम पर। कम्युनलिज्म के नाम से काश्मीर में तो तमाशा शुरू हो गया है और इसको जल्दी से जल्दी रोकने की चेष्टा करनी चाहिये। भाषावाद के नाम पर भी शुरू हो गया है और सेपरेटिस्ट मंटेजिटों को ले कर एक नया तामिलनाडु बनाने की बात चल रही है। इसलिये यह जो अलग

होने की मनोवृत्ति है, उसको रोकना है। चाहे जातिवाद हो, चाहे साम्प्रदायिकता हो, चाहे भाषावाद हो, चाहे प्रान्तीयता हो उससे बहुत नुकसान होता है। इसके साथ ही साथ हेड आफिसेज से लेकर, सेंट्रल सेक्रेटेरियट से लेकर नीचे तक एक नई जाति बन गई है। हम जातिवाद की शिकायत करते हैं, लेकिन एक और जाति तैयार हो रही है और इस जाति से मुल्क को बहुत नुकसान पहुंच रहा है। इसलिये मैं समझता हूँ कि किशोरी राम जी का जो प्रस्ताव सदन के सामने रखा गया है वह समयोचित है, बहुत टाइमली है और यदि हमारा देश इस पर जल्दी से जल्दी कदम नहीं उठाता है तो हमारे मुल्क का कल्याण नहीं होगा और समाजवादी सरकार भी नहीं बनेगी। मुल्क के और टुकड़े होने का खतरा सामने है। अभी बहुत से ऐसे पाकेट्स हैं, जो कि इस तरह की बात करेंगे, इसलिये हमें पुरानी गलतियों को सुधार कर इन सब चीजों को रोकने के लिये कानून बनाना चाहिये। यह भी चीज है कि जो समाज को आगे चलाने वाले नेता हैं, उनको इस सम्बन्ध में पहल करनी चाहिये। इस सम्बन्ध में शादी विवाह करने से कुछ नहीं होगा। एक कास्ट ने दूसरे कास्ट में शादी किया है, इंडिया में मुसलमान ने हिन्दू से शादी किया है, लेकिन फिर भी साम्प्रदायिकता का नारा उसी तरह से चलता है। सिर्फ शादी विवाह करने से या खान पान करने से वह चीज खत्म होने वाली नहीं है। इसको रोकने के लिये कानून बना कर सख्त सजा देने की व्यवस्था करनी चाहिये, अन्यथा इन सब बीमारियों को हम दूर नहीं कर सकते हैं। इन शब्दों के साथ मैं इस प्रस्ताव का तहेदिल से अनुमोदन करता हूँ।

श्री कै० बि० लाल (बिहार) : सभापति महोदय, मैं पिछले वक्ता के भाषण से यह नहीं समझ सका कि उन्होंने अपने अमेंडमेंट को मूव किया या नहीं। जो भी हो, मैं उनके

[श्री कै० बि० लाल]

अमेडमेट को भी मानता हूँ और प्रस्ताव को भी मानता हूँ और दोनों का समर्थन करता हूँ और इस मौके पर मैं समझता हूँ कि अपने कुछ ख्याल कह देना भी जरूरी है, हालांकि अभी यह मालूम नहीं है कि इस पर हमारी सरकार की क्या राय होगी। इसको सरकार मंजूर करने जा रही है या स्वीकार करने जा रही है, यह भी नहीं पता है, लेकिन जो भी हो, इसकी एक एजुकेटिव वैल्यू है। इस प्रस्ताव का चाहे जो भी नतीजा इस सदन में हो, लेकिन इससे ख्यालात तो बाहर जायेंगे ही और इसका प्रचार तो जरूर ही होगा। इस ख्याल से मैं अपनी राय को, जिसको जाहिर करने का मौका बहुत बार इस सदन में मिल चुका है, बता देना चाहता हूँ, उसको दुहरा देना चाहता

मेरे ख्याल से जात-पात की व्यवस्था हिन्दू समाज का एक कोढ़ है। इसको सभी आदमी मानते हैं और माननीय सुरेन्द्र मोहन घोष ने जो कुछ शास्त्रों और किताबों की शरण लेकर कहा है, वह भी बहुत सही है। इसके पहले भी बहुत तरह की व्याख्या हुई है, इस पर बकवास हुई है। एक दफ़ा डाक्टर अम्बेडकर और महात्मा गांधी में इस पर बकवास हो गई थी और डाक्टर अम्बेडकर ने तो यहां तक धमकी दी थी कि वह जो लाहौर में जात-पात तोड़क मंडल के सभापति होने वाले थे, वह नहीं होंगे और मुसलमान हो जायेंगे। गांधी जी ने लिख दिया था कि वर्णाश्रम तो हिन्दू धर्म का इन्टिग्रल पार्ट है और जन्म से ही वर्ण निर्णय होता है, इस पर डा० अम्बेडकर को बहुत दुःख हुआ।

2 NOON

श्री पा० ना० राजभोज (मुम्बई) : जातपात तोड़क मंडल में बात नहीं हुई, गांधी जी और डा० अम्बेडकर में हुई। वह पोलिटिकल मामला था।

DR. R. B. GOUR (Andhra Pradesh): Sir, the hon. Members are replying to each other.

MR. CHAIRMAN: Mr. Kailash Bihari Lal is addressing Mr. Rajabhoj instead of the Chair.

श्री कै० बि० लाल : आपस में जो कंट्रोवर्सी होती है, जो बकवास होती है, उसका लोगों पर जरूर असर होता है। आज तक यह गोलमाल, यह कंफ्यूजन लोगों के दिमाग में चला आ रहा है। यह जातपात शास्त्र के ऊपर अवलम्बित है, हमारे वर्ण के आधार पर है, जो कि सब कंफ्यूजन है। अभी मेरे से पहले एक वक्ता ने कुछ ऐसा कहा कि कृष्ण भगवान ने ऐसा कहा है और सभी आदमी बोलते हैं कि जाति के पीछे वर्ण आता है। ब्राह्मण हैं तो ब्राह्मण ही रहेंगे, चाहे किसी भी हालत में हों। यह तो समझने की बात है कि अगर एक ब्राह्मण जूता बनाता है, तो फिर वह ब्राह्मण कहाँ से रहा, उसको ब्राह्मण कहना ही गलत है। लेकिन श्रीकृष्ण जी ने कहा है, वह एक बड़ा व्यापक धर्म है और सारे संसार के लिये कहा है और उनके शब्दों में तो ब्राह्मण किसी भी जगह कहीं भी हो सकता है। जर्मनी में ब्राह्मण, जापान में ब्राह्मण और अमेरिका में ब्राह्मण, सभी जगह ब्राह्मण हो सकते हैं। यह भी गलत बात कहना है कि वर्णाश्रम धर्म का इन्टीग्रल पार्ट है। सारे संसार में कहीं से कोई आदमी चुन लीजिए और उसको गुण और कर्म से जाँच कर अपनी जगह पर बिठा दीजिए। इसी बात पर मैंने डा० अम्बेडकर से कहा था कि आप तो ब्राह्मण हैं, आप क्यों बखेड़े में पड़ते हैं, आप क्यों गांधी जी के बहकावे में चले जाते हैं? जन्म से तो कोई ब्राह्मण नहीं होता। हिन्दू लोग मोहम्मद साहब को अवतार समझते हैं, मुसलमान भाई कहते हैं, वे तो पैगाम लाने वाले हैं, पैगम्बर हैं। हम गीता के श्रीकृष्ण को अवतार मानते हैं, और उसी तरह क्राइस्ट को भी अवतार समझते हैं।

जब जब धर्म की ग्लानि होती है, हम देखते हैं, धर्म-प्रचार के लिए भगवान अवतार होते हैं। ऐसा कहीं नहीं कहा गया है कि वे मथुरा में ही अवतार लेते हैं या अयोध्या में ही अवतार लेते हैं। जर्मनी में मार्टिन लूथर जन्मे, चाइना में कंफ्यूशस हुए। गीता का आप उदाहरण देते हैं तो आपको समझना चाहिये कि जाति और वर्ण का कोई ताल्लुक नहीं है। जाति हमारे समाज का कोढ़ है और वर्ण शुद्ध चीज है। वर्ण के आधार पर

डा० राज बहादुर गौड़ : राज्य सभा में किस के रूप में आए हैं भगवान ?

Mr. CHAIRMAN: Order, order. Go on, Mr. Kailash Bihari Lall.

श्री कै० बि० लाल : आप मेरे मतलब को भ्रष्ट न कीजिए। इस सदन का मान रखिये और इस सदन के समय का भी मान रखिये।

मैं यह सब इस लिए कह देना चाहता हूँ, क्योंकि लोगों की यह धारणा बन गई है कि कानून बनाकर हम बुराई दूर कर देंगे और कानून बनाकर वर्ण व्यवस्था टूट जायेगी। मैं इस जाति संबंधी सैकड़ों किस्से आपको सुना सकता हूँ कि मुसलमानों में क्या होता है, क्रिश्चियनों में क्या होता है, हिन्दुओं में क्या होता है, लेकिन खैर, समय नहीं है। मेरे कहने का मतलब यह है कि इस जाति प्रथा के शिकार सारे हिन्दुस्तान के लोग हो रहे हैं और बेमतलब शिकार हो रहे हैं। यह नहीं है कि आप कानून बना कर इसका अंत कर देंगे। जाति के मामले में जो कंफ्यूजन है उसका आधार है हमारी नीति, जिसकी वजह से सब आदमियों की स्वाहिश होती है कि हम इसको सेवे रहें, इसको पोसे रहें। उदाहरण के लिये अभी कांस्टीट्यूशन में हमारी नीति है, हमने मान लिया है कि अनटचेबल्स को हम रिकग्नाइज करेंगे, दस वर्ष के लिये उनको रिजर्वेशन देते हैं। अभी जो हमारे

भाई प्रस्ताव मूव कर रहे थे, वे अनटचेबिलिटी को उठाने के पक्ष में हैं। सभी आदमी चाहते हैं अनटचेबिलिटी खत्म होनी चाहिये, क्योंकि उसका इस देश में रहना ठीक नहीं है। कोई आदमी यहां अनटचेबल रहे, यह कितनी बड़ी नीचता की बात है। लेकिन आज उलटी गंगा बह रही है। वह नीति जो हमने अपनी बनाई है कि हम अनटचेबिलिटी को उठावेंगे, उसको लिक्विडेट करेंगे, उसके उलटे हम यह कर रहे हैं कि उसको आर्गनाइज करते हैं, क्योंकि हम चाहते हैं कि हमको वोट मिलते रहें। यह हमारी नीति का अंग है, जिसके जरिये हम अनटचेबिलिटी को आर्गनाइज करना चाहते हैं और नतीजा आप देख लीजिए कि जिस तरह आप अनटचेबिलिटी को आर्गनाइज कर रहे हैं, उसी तरह तमाम दूसरी जातियों के लोग अपने को आर्गनाइज कर रहे हैं। और यह हमारी उसी नीति पर चलने के कारण हो रहा है, जिससे हम जातपात को प्रोत्साहन देते हैं। जातपात को हम हर जगह दर्शाते हैं। हिन्दू ला आफ इन्वेरीटेंस आप बनाते हैं, तो उसमें आप हिन्दुओं को और जातियों से अलग करते हैं। कम्युनिटी के नाम पर लाज बना कर आप इस बात की याद दिलाते हैं कि हम सब अलग अलग जाति के हैं। इसी तरह हिन्दू मुसलिम यूनिटी की ५-६ कांफरेंस करके हमने हिन्दू और मुसलमान भाई बोलते बोलते मुसलमानों की एक सेपरेट नेशन बनने दी। हमारी आदत इतनी बिगड़ गई है कि अब हम हिन्दुओं और सिखों में भेद करने लग गये हैं। सिखों में और हिन्दुओं में सनातनियों में हम मुकाबला करते हैं, जिस तरह से हम मुसलिम और सनातनी का करते हैं। हम यह नहीं सोचते कि मुसलमान भी इसी तरह से देश में रहते हैं, जिस तरह से सनातनी या सिख रहते हैं। चाहे कोई जैन धर्मावलम्बी हो, या बौद्ध, इस्लामी, क्रिश्चियन या पारसी धर्मावलम्बी हो, सभी इस देश के ही रहने वाले हैं। इस मानी में हम हिन्दू मुसलमान में मुकाबला नहीं

[श्री कै० बि० लाल]

करते, हिन्दू और सिख में मुकाबला नहीं करते, लेकिन आपने ऐसी नीति पकड़ ली है, हिन्दू को प्रोत्साहन देना, सिख को प्रोत्साहन देना, मुसलमान को प्रोत्साहन देना और उनके अस्तित्व को रिकगनाइज करना। जब आप इस कंफ़्यूजन को लोगों के दिमाग से हटायेंगे तभी आप उस बुराई को दूर कर सकेंगे। लेकिन जो आप यह चाहते हैं कि कानून बनाकर आप जातिवाद को खत्म कर देंगे तो आप जान लीजिए कि एक जाति के खिलाफ दूसरी जाति उठ जायेगी और बँसा ही होगा, जैसा चाइल्ड मैरिज रिस्ट्रिक्ट एक्ट पास होने के बाद हो गया था। जिस साल यह एक्ट पास किया गया उस साल से पेट के बच्चों का सौदा होने लग गया कि अगर मेरा बच्चा लड़का होगा और तुम्हारी लड़की होगी तो दोनों में शादी हो जायेगी। कानून बनाने को नतीजा यही होगा। यह तो जान की बाजी लगाने की बात है, जैसे गांधी जी ने अनटचेबिलिटी को हटाने के लिये जान की बाजी लगा दी थी, उनके सामने कितनी मुसीबतें आईं, यह सब लोग जानते हैं। आपको अपने अन्दर सरगर्मी लानी होगी और इसका पक्का इरादा करना होगा कि जहाँ भी जातपात रहेगी वहाँ जिस तरीके से भी होगा, हम उसका उन्मूलन करेंगे, किसी तरह हम जातपात या अनटचेबिलिटी को सर उठाने का मौका नहीं देंगे, ऐसी नीति हमको ग्रहण करनी पड़ेगी।

अभी एक भाई ने कहा कि साहब, इंटरमैरिज से कुछ नहीं होगा। इंटरमैरिज से क्यों नहीं होगा? आपको इंटरमैरिज को इंकरीज करना चाहिये। आप अपनी नीति में यह चीज लाइयेगा कि हम सरकारी नौकरियों में उन नौजवानों को पहले मौका देंगे। कुछ क्वालिफिकेशन रहनी चाहिये, यह मेरे कहने का मतलब नहीं कि क्वालिफिकेशन नहीं रहनी चाहिये।
Every other thing being equal

जो नौजवान ऐसी शादी, करेगा उसको हमें सर्विसेज में पहला मौका देना चाहिये जैसा पीटर दी ग्रेट ने रशिया में किया। जब रशिया में पर्दा प्रथा थी, तब उन्होंने "न्यू लेजिस्लेटर्स" से कहा था कि जो अपनी बीबी के साथ आयेगा, उसी को काउंसिल में बैठने के लिये जगह मिलेगी। तो इस तरह से आप नियम बना सकते हैं और अपनी नीति में आप इसको ले सकते हैं। अगर आप इस चीज को अपनी नीति में रखते हैं, तो आप नौजवानों की जात-पात तोड़ने में मदद कर सकते हैं। जहाँ कहीं भी आपको जरा खबर मिले कि कोई भी आफिशियल जात-पात की शरण लिये है और बेइंसाफी की है वहाँ उसको फाइन कीजिए।

श्री राजेश्वर प्रसाद नारायण सिंह (बिहार): आपने अपने बच्चों की शादी किस जाति में की है?

MR. CHAIRMAN: Order, order. You have got just two minutes. (Time bell rings.) You started at three minutes to Twelve.

SHRI KAILASH BIHARI LALL : I started just at 12.

MR. CHAIRMAN : Don't say so. Two minutes more. You will ~~fiet~~ excited. Blood pressure will go UD You stop it.

श्री कै० बि० लाल : अपनी नीति आप देखिये। अंग्रेजों के जमाने में कम्युनल हीलीडेज चलते थे, आजकल हैं या नहीं, मुझे मालूम नहीं है। पहले यह होता था कि जब मुसलमानों का कोई पर्व होता था तो हिन्दुओं को छुट्टी नहीं मिलती थी और जब हिन्दुओं का कोई पर्व होता था, तो मुसलमानों को छुट्टी नहीं मिलती थी। इस तरह अंग्रेजों की उस जमाने में नीति थी। मैं आपको यह याद दिलाना चाहता हूँ कि इस तरह का ब्याल उस जमाने में हम लोगों में था। जब मैं डिस्ट्रिक्ट बोर्ड

का चेयरमैन था, तो एक डिस्ट्रिक्ट बोर्ड का इंस्पेक्टर छुट्टी की एक लिस्ट लाया और कहने लगा कि इस तरह से हौलीडेज की लिस्ट बनाई है। हिन्दुओं के पर्व में मुसलमानों को छुट्टी न हो और मुसलमानों के पर्व में हिन्दुओं को छुट्टी न हो। मैंने वह लिस्ट मंजूर नहीं की। आप सब लोग जानते हैं कि उस जमाने में इसका क्या असर हुआ होगा। यह चीज ऊपर गवर्नमेंट तक गई और वहां से मंजूर हो गई, एप्रूव हो गई। इसी तरह होस्टल की बात है। इस प्रस्ताव में आता है कि एक कमेटी मेम्बरों को . . .

DR. R. B. GOUR: Which was that unfortunate district of which he was chairman?

श्री कै० बि० लाल : आपको इस तरह की बातें कहने में उत्साह होता है और उछल पड़ते हैं, क्योंकि इससे मेरा समय बरबाद होता है। आज हम देखते हैं कि देश में मुसलमानों और हिन्दुओं के लिये अलग अलग होस्टल बने हुए हैं। आप ख्याल कीजिये कि इसका देश की जनता पर क्या प्रभाव पड़ सकता है। इससे तो जुदागाना की भावना बढ़ती है। जहां कहीं भी इस तरह की नीति हो उसे रोकना चाहिये। कोई साहब यह दलील देते हैं कि अगर इस तरह के होस्टल नहीं बनाये जायेंगे, तो कोई भी होस्टल में नहीं रहेगा, वे खाली पड़े रहेंगे। जब आपकी नीति इस तरह की है तो किस तरह से यह बुराई दूर हो सकती है। आपको चाहिये कि हिन्दू मुसलमानों के अलग अलग होस्टल न बनायें। आपको पहले अपनी नीति निर्धारित करनी चाहिये। मेरे कहने का मतलब यह है, मेरा प्वाइन्ट यह है कि गवर्नमेंट की पालिसी में इस तरह की हरकत आनी चाहिये जिससे कि उनका कोई भी आफिसर इस तरह का काम न करे जिससे कम्युनलिज्म को प्रोत्साहन मिले। यह चीज तो आप कर सकते हैं।

दूसरी बात मुझे यह कहनी है कि पहले हमें अपना करक्टर बदलना चाहिये। करेक्टर

को हम समाज का एक अंग समझते हैं। जैसा कि मेरे पूर्व वक्ता श्री घोष जी ने कहा कि जो लोग प्रचार करते हैं उन्हें स्वयं उस चीज को काम में लाना चाहिये।

(Time bell rings.)

इस तरह के लोग दो तरह की जवान रखते हैं जो कि नहीं होनी चाहिये। इस तरह के लोगों को यह कांशिश करनी चाहिये कि वे जहां भी शासन में हों, अपने को बिल्कुल खराब बातों से साफ रखें ताकि उनके ऊपर यह चार्ज न आ सके कि वे किसी खराब काम में भाग लेते हैं। कुछ लोग इतने होशियार हैं और इतने ऊंचे दर्जे में हैं कि जब वे कोई खराब काम में इंडलज करते हैं, तो वे यह सोचते हैं कि हमें कोई नहीं पकड़ सकता है।

MR. CHAIRMAN: Mr. Kailash Bihari Lall, please sit down. Shrimati Chandravati Lakhnapal.

श्रीमती चंद्रावती लखनपाल (उत्तर प्रदेश) : सभापति महोदय, इसमें बिल्कुल संदेह नहीं कि जातिवाद और सम्प्रदायवाद हमारे समाज में बहुत काफी समय से भयंकर बुराई रहा है। यह ऐसी बुराई है जो हमारी प्रगति में सदा बाधक रही है, हमारी एकता में हमेशा रुकावट बनी रही है और आज भी हमें विकास के मार्ग में आगे बढ़ने से कदम कदम पर रुकावट पैदा कर रही है। श्रीमन् यही कारण है कि काफी देर से, सैकड़ों सालों से, हमारे यहां जितने भी महा-पुरुष हुए, चाहे वे संत महात्मा हों, चाहे समाज सुधारक रहे हों, चाहे राजनीतिक नेता रहे हों—जैसे बुद्ध, महावीर, नानक, कबीर, रामानुज, शंकराचार्य, स्वामी विवेकानन्द, दयानन्द, गांधी—सभी ने इस बुराई की ओर ध्यान आकर्षित किया है। और न केवल इतना ही, बल्कि उन्होंने इसके खिलाफ जोरों से आवाज उठाई और उसका निराकरण करने का प्रयत्न किया। लेकिन फिर भी दुःख की बात तो यह है कि आज भी हमारे समाज में यह बुराई काफी मात्रा में मौजूद है। यह कहना गलत

[श्रीमती चन्द्रावती लखनपाल]

न होगा कि वह काफी उग्र रूप में हमारे समाज के अन्दर आज भी मौजूद है। लेकिन कहने का आशय यह नहीं है कि इन महा-पुरुषों ने जिन्होंने अपने अपने समय में अपने अपने ढंग से इन बुराइयों को दूर करने का प्रयत्न किया, उनके सब प्रयास निष्फल हुए, ऐसा तो नहीं कहा जा सकता है, क्योंकि जो कुछ भी उन्होंने किया उसके परिणामस्वरूप ही आज हम देख रहे हैं कि हमारे समाज के अन्दर इन बुराइयों के खिलाफ एक वातावरण तैयार हो चुका है, एक विचारों की क्रांति आ चुकी है, यद्यपि यह ठीक है कि वह क्रांति केवल विचारों तक सीमित है, वह क्रांति अभी हमारे दिमागों से नीचे हृदय तक नहीं उतरी।

आज हमारे सामने सब से प्रमुख समस्या यह है कि किस प्रकार से इन बुराइयों के खिलाफ जो एक विचारों की क्रांति हमारे अन्दर पैदा हो गई है, हम उसको व्यवहार में लाकर उसे कार्यान्वित रूप दें। क्योंकि यह तो हम देखते हैं कि आज हमारे देश में कोई भी ऐसा व्यक्ति नहीं होगा जो विचारों के द्वारा, दिमागी तौर पर इन बुराइयों का समर्थन करता हो। लेकिन हां, यह ठीक है, उनका अनुमोदन या समर्थन प्लेटफार्म तक, भाषणों तक ही सीमित रहा है और जब इस चीज को क्रियान्वित रूप देने की बात आती है तब वे पीछे हट जाते हैं। आज सब से बड़ा प्रश्न यह है कि किस प्रकार से इस क्रांति को लोगों के हृदय तक पहुंचाया जाये और हृदय में बैठी हुई आत्मा को जाग्रत किया जाये। श्रीमन्, मुझे तो ऐसा प्रतीत होता है कि यह समस्या सामाजिक इतनी नहीं है जितनी कि यह नैतिक है। मेरी धारणा है कि यह समस्या मूलतः आत्मिक है। आत्मिक और नैतिक स्तर पर ही हम इसका पूर्ण रूप से समाधान कर सकते हैं। पूर्ण रूप से इसका हल तब ही निकल सकता है, जब कि हम नैतिक और

आत्मिक स्तर पर उसको हल करने का प्रयत्न करें।

श्रीमन्, जैसा कि पूर्व वक्ता ने कहा— यह रोग पुराना है, बड़ा व्यापक है, बड़ा भयंकर है और हमारी समस्त प्रगतिशील प्रवृत्तियों में बाधक बन रहा है। श्रीमन्, आज हमें इस रोग के इलाज को खोजने के लिये गहराई में उतरना पड़ेगा और इससे पूर्व कि हम गहराई में जाकर खोज करें, हम देख लें कि हमारे इस देश के प्राचीन पूर्वजों ने, प्राचीन ऋषि मुनियों ने, किस प्रकार इन बुराइयों का सामना किया और किस प्रकार उन्होंने प्रयत्न किया कि इन बुराइयों को समाज से रोका जा सके।

श्रीमन्, जातिवाद और सम्प्रदायवाद की जड़ में जो भावना काम कर रही है वह ऊंच नीच की भावना है। मेरी जाति अच्छी है, दूसरे की बुरी है, मेरा सम्प्रदाय श्रेष्ठ है, मेरा धर्म, मेरी जाति, मेरी भाषा, मेरा प्रदेश अच्छा है, दूसरे की जाति, दूसरे की भाषा, दूसरे के प्रदेश और दूसरे के धर्म से। श्रीमन्, आज इस जातिवाद, सम्प्रदायवाद और जितने भी वाद हमारे देश के अन्दर पैदा हो गये हैं, उन सब के पीछे यही तो ऊंचनीच की भावना, संकीर्णता की भावना काम कर रही है। इस भेदभाव की भावना का जो आधार है, वह है हमारे अहंकार की भावना, हमारे अहम की भावना, जिस को अंग्रेजी में 'ego' कहा जाता है। किसी हद तक यह भावना स्वाभाविक है और सब मनुष्यों में, सब देशों में पाई जाती है। श्रीमन्, हम देखते हैं कि जैसे हमारे देश में जातिवाद और सम्प्रदायवाद है, तो दूसरे देशों के अन्दर racial superiority—नस्ल की श्रेष्ठता—की भावना है। किसी देश में वर्ग-वाद की भावना है। इस प्रकार की जो भेदभाव की भावना है, वह किसी हद तक स्वाभाविक है। लेकिन दुर्भाग्य की बात यह है कि हमारे देश के अन्दर जो यह भेदभाव की भावना है, वह चरमसीमा तक पहुंच गई

है। वह मानवता की सीमा को लांघ गई है और बड़े उग्ररूप में हमारे देश में, हमारे सामाजिक जीवन के हर एक क्षेत्र में, ओत-प्रोत हो रही है। इसका कारण यह है कि हमारे देश में सैकड़ों वर्ष तक परदेशी शासन रहा है। हमारे विदेशी शासकों की सदैव यह नीति रही कि वे हमारी इन कमजोरियों—जातिवाद और साम्प्रदायिकता—का फायदा उठाते रहे और इसको उकसाते रहे। दूसरा कारण यह भी रहा है कि जो अंग्रेजी शासक इस देश के अन्दर आये और वे अपने साथ जो पाश्चात्य सभ्यता लाये, उसका आधार भौतिकवाद था। जब उस भौतिकवादी सभ्यता का संघर्ष हमारी आध्यात्मवादी सभ्यता के साथ हुआ, तो उसकी जगमगाहट और उसके आकर्षण ने हमारी संस्कृति और धर्म की आधार-शिलाओं को हिला दिया। उस झटके ने हमारे सारे विचारों को अस्त-व्यस्त कर दिया। आज उसका परिणाम यह है कि हमारे जीवन के अन्दर जितनी भी बहुमूल्य वस्तुएँ थीं, जितनी भी बहुमूल्य भावनाएँ थीं, जो भी हमारी आध्यात्मिक निधि थी, हम उससे हाथ धोकर बैठे हुये हैं, और कंगाल बने हुये हैं, आध्यात्मिक दृष्टि से और भौतिक दृष्टि से भी हमारा सामाजिक जीवन, हमारा राजनीतिक जीवन एक प्रकार से दीन-हीन हो गया है और हमारी सभी सुन्दर भावनाएँ लुप्त हो गई हैं।

आज जो हमारे सामने एक सवाल है, वह यह है कि हमारे समाज में जो बीमारियाँ आ गई हैं, जो कमजोरियाँ आ गई हैं, जिनकी ओर इस प्रस्ताव में हमारा ध्यान खींचा गया है, उनको हम किस प्रकार दूर करें। मैं ने आपको अभी बतलाया कि हमारी इस भेद-प्रवृत्ति को हमारे पूर्वजों ने किस प्रकार से मिटाने की कोशिश की थी। इस विषय की ओर मैं दो चार शब्दों में आपका ध्यान खींचना चाहती हूँ। इस भेद-प्रवृत्ति को काटने के लिये हमारे ऋषि मुनियों ने, हमारे पूर्वजों ने आध्यात्मिक ज्ञान का सहारा

लिया। उन्होंने हमको बतलाया कि हमारे मनुष्य जीवन में देह का आत्मा के साथ घनिष्ट सम्बन्ध होते हुये भी, देह आत्मा से अलग है। मनुष्य स्वार्थ परख नहीं, आत्मा परख है। आत्मा की एकता, आत्मा की समता, आत्मा की अखंडता की भावना उन्होंने हमारे सम्मुख रखी थी। इसी आधार पर उन्होंने बतलाया था :

“एकोऽन्मा बहुधा सम्बभूव”

आत्मा सब के अन्दर एक ही है। विश्व-आत्मा के हम सब लोग भिन्न भिन्न प्रकार के रूप हैं। आगे चल कर वदों में बतलाया गया है :

“भृष्वन्तु सर्वे अमृतस्य पुत्राः”

उन्होंने ने कहा कि सभी जितने भी प्राणी हैं, जितने भी मनुष्य हैं, वे भगवान के ही पुत्र हैं। अब भला बतलाइये कि जब हमें एक दूसरे के इतने नजदीक ला कर के खड़ा कर दिया, जहाँ हम यह अनुभव करेंगे कि एक ही पिता के सब पुत्र हैं, एक ही आत्मा हमारे शरीर के अन्दर प्रवेश कर रही है, तो वहाँ ऊँच-नीच की भावना, पृथक्त्व की भावना किस प्रकार ठहर सकती है। उपनिषदों में तो यह साफ ही कह दिया गया है :

“मृत्योः मृत्युमाप्नोति यो वानैव पश्यति”

इस संसार में जो नाना भाव से अनेकत्व देखते हैं, जो भिन्नता को देखते हैं, जो पृथक्त्व को देखते हैं, वे दुख को प्राप्त होते हैं, वे मृत्यु को प्राप्त होते हैं। इस प्रकार हम देखते हैं कि हमारे धर्म-शास्त्रों में आत्मा की अखंडता, आत्मा की समता और आत्मा की एकता का विचार ओतप्रोत है। उस के आधार पर ही महान् पुरुषों ने, हमारे पूर्वजों ने इस देश को, इस देश के भिन्न भिन्न अंगों को एकता में बांधने का प्रयत्न किया था। इतना ही नहीं, उन्होंने हमारी संस्कृति,

[श्री.मती. चन्द्रावती. खनपा.]

हमारा धर्म, हमारी शिक्षा-पद्धति, हमारा चरित्र सभी को एक आध्यात्मिक पृष्ठभूमि पर ला कर खड़ा कर दिया था। इस देश के भिन्न भिन्न अंगों को एक सूत्र में बांधने के लिये उन्होंने ने कितना अद्भुत और चमत्कारिक तरीका अपनाया था। आज भी हमारे देश में उस के अवशेष ढोए हैं। जिस ओर हमारी दृष्टि जाती है, हम यह देखते हैं कि यदि उत्तर में हरिद्वार है तो दक्षिण में रामेश्वरम् है। इसी प्रकार यदि पूर्व में जगन्नाथपुरी है तो पश्चिम में द्वारिकापुरी है। अब यह देखिये कि देश की हर एक दिशा में उन्होंने किस प्रकार तीर्थ स्थापन रखे, तीर्थ यात्रा का विधान किया और धार्मिक मेलों का विधान कर के उन्होंने किस प्रकार देश के अन्दर एकता और एकीकरण का समावेश किया। आज भी हम चाहे उत्तर में चले जायें, चाहे पूर्व में चले जायें, चाहे पश्चिम में चले जायें, चाहे दक्षिण में चले जायें, उस अद्भुत एकता की झांकियां जगह जगह पर देखने को मिलेंगी। चाहे बाहर से हम कैसे ही दिखते हों, चाहे हमारे रस्म व रिवाज कितने हों भिन्न वयों न हों, लेकिन एक ही अखण्ड विचारधारा समस्त भारतीय जन समुदाय में प्रवाहित होती हुई नजर आती है और वह विचारधारा है आत्मा की एकता की, आत्मा की क्षमता की, नित्यता की। इसी तत्वज्ञान के द्वारा हमारे प्राचीन ऋषियों ने हमारे देश में, हमारे समाज में एकता लाने की कोशिश की। यही वह विश्वास है जिस विश्वास के द्वारा ही मनुष्य में सत्य, अहिंसा, दया, करुणा, त्याग, प्रेम तथा अन्य ऊंची ऊंची भावनार्य पैदा हो सकती हैं और इन्हीं भावनार्यों के द्वारा मानवता को जगाया जा सकता है। तभी हमारे राष्ट्र-पिता महात्मा गांधी ने सत्य और अहिंसा का सहारा ले कर अपने समय की महान् समस्या को, जो देश की परतंत्रता की समस्या थी, हल किया और कितनी सफलता के साथ हल किया।

आज भी हमारे समय में उन के अनुयायी और उन के महान् शिष्य, आचार्य विनोबा भावे, भूमि की समस्या को इसी आध्यात्मिक आधार पर हल करने का प्रयत्न कर रहे हैं। मैं दावे के साथ कह सकती हूँ कि हमारे देश की कोई भी समस्या ऐसी नहीं है जिस को हम आध्यात्मिक और नैतिक तरीके से हल न कर सकें। हम को अपने देश के अन्दर समाजवादी समाज का और सर्वोदय समाज का स्वप्न पूरा करना है और आध्यात्मिक और नैतिक तरीकों से देश में प्रचलित कुरीतियों को दूर करना है। तो मेरा यह विश्वास है कि आध्यात्मिक और नैतिक ढंग से ही हम समाज में प्रचलित तमाम बुराइयों को दूर कर सकते हैं और उस सर्वोदय समाज की स्थापना कर सकते हैं जिस का स्वप्न देखते हुए बापू यहां से विदा हो गये और जिस स्वप्न को साकार करने के लिये हमारे देश के जवाहर जैसे नेता, डा० राजेन्द्र जैसे नेता आज प्रयत्नशील हैं।

इन शब्दों के साथ मैं प्रस्तावक महोदय का धन्यवाद करती हूँ जिन्होंने आज इस आवश्यक विषय पर विचार करने के लिये हमें अवसर प्रदान किया। धन्यवाद।

श्री हेबर्कानन्दन नारायण (मुम्बई) : आदरणीय सभापति जी, इस प्रस्ताव के महत्त्व को मानते हुए मुझे यह कहने में संकोच हो रहा है कि मैं इस की ताईद नहीं कर सकता।

[MR. DEPUTY CHAIRMAN in the Chair.]

कारण इस का यह है कि मैं नहीं मानता कि इस प्रस्ताव के पास हो जाने से या किसी कानून के बना देने से यह जातीयता या साम्प्रदायिकता दूर हो जायेगी। आप जानते हैं कि हमारी सरकार न तो साम्प्रदायिकता को मानती है और न जातीयता को मानती है। वैयक्तिक रूप से देखा जाय तो हमारे आजके जो नेतागण हैं वे रोजाना इस जातीयता और साम्प्रदायिकता के खिलाफ बोलते हैं। इसलिये सिर्फ एक प्रस्ताव पास करने से काम चलने वाला नहीं है। मुझे कुछ संकोच है कि

मेरे मित्र श्री कपूर ने जो यह प्रस्ताव पेश किया है, उस को किस तरह से कामियाब बनाया जा सकता है। कपूर साहब के प्रस्ताव से मैं याजी साहब का जो अमैंडमेंट है उस को अधिक पसन्द करता हूँ। परन्तु वही दिक्कत मेरे सामने आती है। हजारों वर्षों से यह जातीयता चली आ रही है साम्प्रदायिकता भी हजारों वर्षों से मौजूद है। बहुत बड़े बड़े धर्मगुरुओं ने इसको निकालने का प्रयत्न किया है परन्तु आज तक कोई कामियाब नहीं हुआ। यदि कोई कामियाब हुआ तो इस बात में कामियाब हुआ कि एक जाति या एक सम्प्रदाय और बढ़ गया, कम नहीं हुआ। पुराने जमाने में, ऐतिहासिक जमाने में भले ही जातियाँ सम्प्रदाय एक फ़ायदे की चीज, एक मुफ़ीद चीज हमारे अनुभव में आई हों परन्तु आज इन बातों को हम बुरी निगाह से देखने लगे हैं और इसके कारणों में हमें जाना चाहिये।

देखा जाय तो आज यह सवाल जो हमारे सामने पैदा हुआ है इसके दो कारण हैं। एक कारण है आर्थिक और दूसरा कारण है राजकीय। राजकीय कारण तो यह है कि पंचायतों से लेकर पार्लियामेंट तक जिस वक्त चुनाव होते हैं उस वक्त जातीयता की दुहाई दी जाती है और उससे तमाम हवा और वातावरण बिगड़ जाता है। जब मैं सोचता हूँ कि यह साम्प्रदायिकता और जातीयता की दुहाई क्यों दी जाती है तो मालूम पड़ता है कि वह इस लिये दी जाती है कि मैं चुन कर आ जाऊँ भले ही देश का कुछ हो। देश की हमें कोई परवाह नहीं है। जाति का नाम लेकर जाति वालों को उकसा कर मैं चुन कर आना चाहता हूँ। यही कारण है। कोई पार्टी ले लीजिये हर एक अपनी जीत की निगाह से ही देखता है, इस निगाह से वह देखता है कि उसकी जीत कैसे होगी। किस कांस्टीट्यूंसी से किस जगह से कौन जाति का चुन कर आ सकेगा हर वक्त यही

खयाल रहता है। वोटर्स किस जाति के अधिक हैं और किस जाति के कम हैं इस लिहाज से हम कैंडीडेट्स खड़ा करते हैं। अगर कांग्रेस किसी एक जाति से कैंडीडेट को खड़ा करती है तो दूसरे पक्ष वाले इसी निगाह से तलाशते हैं कि कहीं से उन्हें ऐसी जाति का मिल जाय जो कि पहले वालों से अधिक बड़ी जाति का निकल जाय। यानी जो आबजेक्टिव होता है वह यही होता है कि किसी तरह से हमें सीट मिल जाय। तो आज यह जो तमाम बातें हो रही हैं जिस बुराई की वजह से हमारे दिलों को धक्का पहुँच रहा है और देश के विकास के कार्य में जो तरह तरह की अड़चनें आ रही हैं वह इस वजह से हैं कि चुनावों को देश की निगाह से समाज की निगाह से हम नहीं देखते हैं। हम अपने निजी स्वार्थ की निगाह से देखते हैं। तो यह जो स्वार्थ की निगाह से हमारा देखना है यह कोई कानून से या इस प्रस्ताव से तो दूर होने वाला नहीं है। दूसरी बात यह है कि आज कल हर एक बैकवर्ड के नाम से सरकार से मदद चाहता है। आप देहातों में घूमियेगा तो मालूम होगा कि कुछ वर्ष पहले जो अपने को राजपूत कहलाने में अपना बड़प्पन समझते थे वे आज कहने लगे हैं कि नहीं साहब हम राजपूत नहीं हैं हम तो बैकवर्ड क्लास के हैं। कई प्रान्तों में मैंने ऐसा देखा है। अहीरों को ही आप देख लीजिये। राजस्थान में, यू० पी० में बहुत सी जातियाँ ऐसी हैं जो कि पहले बैकवर्ड नहीं थीं लेकिन जब आपने बैकवर्ड क्लासेज कमिशन कायम किया तो सब बैकवर्ड बनने के लिये तैयार हो गईं। इसलिये कि अगर बैकवर्ड क्लास में हो जायेंगे तो फिर सरकार से कुछ मदद मिल जायेगी और रिजर्वेशन मिल जायगा। तो इस सम्बन्ध में मेरी खासकर के सरकार से प्रार्थना है कि इस तरह की जो सहायता आप पहुँचाते हैं वह बैकवर्ड जाति कह कर के नहीं पहुँचाये बल्कि गरीबी के विचार से पहुँचाये। मैंने पश्चिमी यू० पी० में कई गाँव ऐसे देखे हैं जहाँ कि शायद ही १०, ५

[श्री देवकीनन्दन नारायण]

पढ़ लिखे ब्राह्मण मिलें और वे ऐसी हालत में हैं, इतनी गरीबी में हैं कि मजदूरी करते हैं। आप मुम्बई में हो देखिये जितने रसोईये होंगे सब के सब ब्राह्मण होंगे।

श्री जस्पत राय कपूर : महाराज ।

श्री देवकीनन्दन नारायण : जी हां उनको "भाटा" भी कहते हैं। मारवाड़ में भाटा पत्थर को भी कहते हैं। तो उन्हें 'भाटा' भी कहते हैं। तो मेरा कहना है कि गरीबी एक ऐसा कारण है जिसका वजह से आपको सब को मदद पहुंचानी चाहिये। मेरी आपसे खास प्रार्थना है कि आप बैकवर्ड जाति पैदा नहीं करें आप किसी खास जाति की निगाह से नहीं देखें बल्कि सिर्फ इस निगाह से देखें कि उसकी आर्थिक हालत कैसी है; उसकी शिक्षा की हालत कैसी है। जो शिक्षा में गिरा हुआ है, जो आर्थिक हालत में गिरा हुआ है उसको मदद पहुंचाइये न कि इस निगाह से मदद पहुंचाइये कि वह किसी बैकवर्ड कही जाने वाली जाति का है; किसी बैकवर्ड क्लास का है और तभी यह बीमारी, यह हवा जो आपकी दिखाई देती है वह कम होती हुई दिखाई देगी। इसी लिये मुम्बई राज्य ने एक नियम बना दिया है कि जो बोर्डिंग हाउस खास किसी जाति के लिए होंगे उनको कोई मदद नहीं मिलेगी। मैं हिन्दुस्तान के सारे राज्यों से यही सिफारिश करूंगा कि जिन शिक्षा संस्थाओं के नाम जातीय तौर पर हों या जो बोर्डिंग हाउसेज खास जातियों के लिये हों उनको किसी तरह की मदद न पहुंचाई जाय।

श्री जस्पत राय कपूर : कहां पर ऐसा है ?

श्री देवकीनन्दन नारायण : मुम्बई स्टेट में। वहां यहां तक नियम बनाया गया है कि हरिजनों के बोर्डिंग हाउसेज को जो मदद दी जाती है वह इस बिना पर दी जाय कि वहां बोर्डिंग हाउस में कम से कम १०

प्रतिशत सवर्ण हिन्दू होने ही चाहियें। इस तरह से सवर्ण हिन्दू और असवर्ण हिन्दू दोनों को एक जगह रहने का मौका मिलता है। इस तरह से आप कोशिश करेंगे तो कहीं कुछ होगा। हालत यह है कि बोर्डिंग हाउसेज को जाति के नाम दिये जाते हैं, स्कूलों के साम्प्रदायिक नाम दिये जाते हैं और अब तो यहां तक हो गया है कि व्यापारियों के चैम्बर भी अलग अलग जाति के नाम से खुलने लगे हैं, जैसे कि मारवाड़ी चैम्बर आफ कामर्स, मराठा चैम्बर आफ कामर्स। मेरी समझ में नहीं आता है कि व्यापार का प्रांतीयता और जातीयता से क्या सम्बन्ध है, परन्तु आज कल हवा ऐसी बह रही है कि अपने स्वार्थ के लिये संकुचित भाव से हर एक अपनी जाति वालों को अपनी तरफ खींचने के लिये कोशिश कर रहा है।

अब सर्विसेज को लीजिए। सर्विसेज में भी आप कोशिश करते हैं कि बैकवर्ड जाति के नाते इनको दी जाय, उनको दी जाय, यानी जो बैकवर्ड हैं, जो हरिजन हैं उनको कुछ रिजर्वेशन हो। मैं यह नहीं कहता कि बैकवर्ड लोगों को रिजर्वेशन न दें परन्तु बैकवर्ड किस माने में आप लेते हैं ? पढ़ाई में गरीबी में या उनकी जो और हालत है उसमें। आप सब तरह से देखिये और सर्विसेज में किसी एक जाति के लिये रिजर्वेशन नहीं करिये, क्योंकि सर्विसेज में यह जातीयता की बीमारी जहर उगल रही है और घर घर में इसका प्रचार हो रहा है। मैं अभी लखनऊ गया था। वहां पढ़े लिखों की बेकारी तो बढ़ ही रही है, तो अगर किसी ब्राह्मण पढ़े लिखे को जगह नहीं मिलती है तो वह कहता है कि मिनिस्टर फलानी जाति का है इस लिये जगह नहीं मिली। लखनऊ में मैंने अच्छे अच्छे पढ़े लिखों को यह कहते सुना है कि साहब यहां तो कायस्थों का राज है क्योंकि चीफ मिनिस्टर कायस्थ हैं। आप मुम्बई में चले जाइये तो वहां कहा जाता है कि साहब यहां तो मराठों का राज है, यहां ब्राह्मणों को कोई

पूछता नहीं है। इतनी हवा बिगड़ गई है कि हम अपने स्वार्थ का सारा बोझ जातीयता और साम्प्रदायिकता के ऊपर रख देते हैं। सब पुष्टियें, यह स्वार्थ है जिसकी वजह से हम यह तमाम बातें कर रहे हैं नहीं तो जातियां तो बहुत प्राचीन समय से चली आ रही हैं। ऐसी बात तो नहीं थी कि प्राचीन समय में जातीयता के कारण कोई दुश्मनी पैदा हुई हो, परन्तु आज समय बदल गया है जब कि विज्ञान बढ़ गया है और आर्थिक स्थिति, रोजगार धंधे सब बदल गये हैं। पहले तो जाति धंधों से पहिचानी जाती थी जैसे लुहार, बढ़ई, धोबी आदि। ये तमाम जातियां उद्योग के नाम से थीं। आज बात यह है कि जाति का उद्योग धंधों से कोई सम्बन्ध नहीं रहा है। तो अब जाति याद कब आती है? शादी के वक्त भी इसकी इतनी याद नहीं आती है। पर एजुकेशन के वक्त या नौकरियां पैदा करने के वक्त जाति की याद जरूर आती है। इसलिये हमें यह देखना चाहिये और सरकार की यह नीति होनी चाहिये कि जिस वक्त नौकरियों का तयफिया किया जाय या दी जाय उस वक्त जाति को निगाह में नहीं रखें और सिर्फ लियक्त को देखें, या यह देखें कि उसकी माली हालत क्या है आर्थिक, सामाजिक और और तरह की।

इसी तरह से एक बात और मैं कहूंगा कि हमारे नेताओं को हर एक कदम पर यह देखना चाहिये कि कहीं उनके काम से लोगों को यह शक न पैदा हो जाय कि उनकी निगाह में कहीं भी जातीयता है। मैंने बहुत से वक्त देखा है कि हमारे मिनिस्टर्स जातीय समारोहों में आते जाते हैं। मेरी खास तौर पर मिनिस्टर्स से प्रार्थना है कि जातीय समारोह किसी जाति के हों, किसी जातिवाचक स्कूल के हों, किसी जातिवाचक बोर्डिंग के हों, किसी धर्म के या सम्प्रदाय के हों, उनमें न जाने की वे एक आदत रखें तो हम लोगों के लिये भी एक अनुकरण करने योग्य चीज वह हो जायगी। नहीं तो यह देखा जाता है कि छोटी

छोटी बातों में भी आज हम चाहते हैं अपनी अपनी जाति को और अपने अपने सम्प्रदाय को बढ़ावा मिले।

अभी मेरे एक भाई ने कहा कि हर एक को अपने दिल को टटोलना चाहिये कि मैं स्वार्थ-वश अपनी जाति को कहां कितना याद करता हूं। डाक्टर अपनी जातिवाले से पैसे नहीं लेता है, ऐसी बात नहीं। वकील अपनी जाति वाले की पैरवी मुफ्त में करता है, ऐसी बात नहीं है। व्यापारी अपनी जाति वाले से नफ़ा नहीं लेता ऐसी बात नहीं है। फिर क्यों मराठी चैम्बर आफ कामर्स, फिर क्यों कान्यकुब्ज कालेज, फिर क्यों अग्रवाल होस्टल हैं? मेरी समझ में नहीं आता कि यह क्या बात है। हां, यह कहा जाता है—कल मैं एक भाई से बात कर रहा था—कि ये नाम न दिये जाय तो हमें संस्थाओं के लिए पैसा नहीं मिलेगा क्योंकि बहुत से लोग अपने नाम के लिये पैसा देते हैं। मैं यह कहूंगा, समझाइये उन्हें कि नाम तो उनका ही रहेगा उस भीत पर, इसकी क्या जरूरत है कि उनकी जाति का नाम दिया जाय। सिर्फ उनका नाम लिख दीजिएगा। जाति का तो कोई सवाल नहीं रहता चाहिये। यह मैं मानता हूं कि बहुत से लोग स्कूलों को, कालिजों को और बोर्डिंग हाऊसेज को पैसे देते हैं अपने नाम के लिये, परन्तु अपनी जाति के नाम के लिये देते होंगे ऐसा मैं नहीं मानता। हां, जाति में नाम चाहते होंगे।

श्री के० बि० लाल : प्रस्ताव का समर्थन कीजिये।

श्री देवकानन्दन नारायण : प्रस्ताव का समर्थन मैं इसलिये नहीं कर रहा हूं क्योंकि सिर्फ प्रस्ताव के पास कर देने से यह बात होने वाली नहीं है। जब लाखों, करोड़ों के दिलों में एक क्रांति पैदा होगी, एक सामाजिक भाव पैदा होगा तब यह बात होने वाली है। पूज्य महात्मा गांधी ने यह साफ कहा

[श्री देवकीनन्दन नारायण]

या इस मामले में कि यह सवाल तो पब्लिक ओपीनियन का है, हमारा आदतें बदलने का है। हमें अपनी आदतें बदलनी होंगी। हमें खुद अपने दिल में सोचना होगा कि मैं कितना जातिवादी हूँ, कितना सम्प्रदायवादी हूँ और कितना मैं सम्प्रदाय के नाम पर और जाति के नाम पर फायदा उठाना चाहता हूँ। हम यहाँ पर हिन्दुस्तान के जो जिम्मेदार रिप्रेजेंटेटिव्स बैठे हुए हैं, अगर हम हर एक अपने दिल से पूछें, और ईश्वर को सार्क्षा रख कर हम इस बात को पूछें तो हम इस काम में बहुत आगे बढ़ सकते हैं। खास मामला यह है कि जो बीमारी गांव में नहीं थी वह चुनाव की वजह से गांव में भी पहुंच गई।

(Time bell rings)

हालत यह हो गई है कि गांवों में जिस एक जाति के अधिकतर लोग हैं, उसी जाति के लोग चुन कर आ जाते हैं और गाइना-रिटोज को वहां कोई सीट नहीं मिलती है। यह बहुत बुरी बात है। यही नहीं, जातीयता, साम्प्रदायिकता, प्रान्तीयता और उसके साथ भाषावाद, ये सब बातें जो हैं स्वार्थ से पैदा होती हैं और स्वार्थ के कारण ही बढ़ती हैं। इसलिये जब तक राष्ट्रीय भावना, सामाजिक भावना लोगों में बढ़ेगी नहीं और हम अपनी आर्थिक स्थिति दुरुस्त नहीं करेंगे, आर्थिक विकास नहीं करेंगे, और आर्थिक विकास के साथ साथ सबके लिये आगे बढ़ने का मौका और अपने पेशे को स्वाभिमानपूर्वक चलाने का मौका हम नहीं पैदा कर देंगे तब तक यह जातीयता की भावनायें बढ़ने ही वाली हैं कम होने वाली नहीं हैं। धन्यवाद।

SHRI PERATH NARAYANAN NAIR (Kerala): Mr. Deputy Chairman. I am in full sympathy with the general purposes of the Resolution. Evils of communalism and casteism are assuming very serious proportions

and some of the happenings in the various parts of the country must make us sit up and must make us deeply ponder over these happenings. I shall confine myself to the position in the South and in order that this House may have an objective idea, I shall just refer to some few happenings in the Madras State and some few happenings in my own State of Kerala. Today, in various parts of Tamilnad, of Madras State, members of the Brahmin community do not feel themselves safe to go about on the streets with their tuft on, with their sacred thread, the poonool, on. They are set upon by certain elements in public streets and there is a feeling there that protection of person and property is not guaranteed to the members of this community. The whole issue raises the question of the attitude that the State Government, the guardians of law and order, the whole Government machinery, must adopt in a situation of that kind. Now, I am not suggesting that this is a mere simple question of maintenance of law and order, it is not so. On the other side, what is it that vast sections of these people, vast masses of our people take objection to this tuft and sacred thread? In this, you get a real historic background running through centuries, as to how in the evolution of Asiatic society, education was confined to a small minority section—and that minority, small section, of course, reached tremendous cultural heights and all that—and how that section could not share that education with the vast masses of the people. That background is there, that feeling, especially in this democratic set up, is there. Those people have felt a healthy urge to raise themselves culturally, to share the benefits of education and so on. Now, that feeling is there. It must be the duty of the Government and the political parties and the responsible public opinion to see that, on the one side, these healthy urges are enabled to be fulfilled and, on the other side, members of all communities are guaranteed protection of person and property.

Again, Sir, there this is another instance. So much has been said about Mudukalathur. As many as fifteen people were shot dead, forty people were cut to pieces and over 2000 houses were set on fire and so much has been said about this incident.

SHRIMATI T. NALLAMUTHU RAMAMURTI (Madras): Where did this happen?

SHRI PERATH NARAYANAN NAIR: In Ramnad District. So much has been said about this. Though a judicial enquiry has been denied, some officer of the Government went there and made a report and the Minister in the Ministry of Home Affairs also had an occasion to go there. I am not going into the merits of the whole question but the fact remains . . .

SHRIMATI T. NALLAMUTHU RAMAMURTI: Are these facts brought out as a result of surveys made or are they what appeared in the papers?

SHRI PERATH NARAYANAN NAIR: I am just referring to what appeared in the papers. I am not going into the merits of the question. My point is that in that area there were these two communities which were backward in all respects—culturally, educationally—and yet these two communities went at each other and cut each other's throats. That has been happening.

SHRI D. A. MIRZA: It was not at all a communal thing. The whole trouble was a landlord tenant one.

SHRI PERATH NARAYANAN NAIR: Whether it is communal or political, all these things have a place; the elections have their place. I know all these have their places but my point is that you find this amazing spectacle of backward communities fighting with each other. We have to deeply ponder over this

thing and see whether anything has been done by the previous Government or by the present Government or by the political parties now to adopt some real economic ameliorative measures there. It is not a question of landlord fighting against tenants. Both the maravar community and the Harijans are very backward in all respects. There is absolutely no national extension services, no community projects, no irrigation programmes, there is nothing.

SHRI D. A. MIRZA: This fight there was between the landlords and tenants. The Thevars were the landlords and the Harijans were the peasants . . .

(Interruptions.)

SHRI PERATH NARAYANAN NAIR: I have my own version. My point is that there is no simple common recipe for these things.. These various ugly and crude manifestations spring from different social environments and unless you deal with these in a comprehensive manner, unless you take along with this economic and social ameliorative measures also, unless you take broad steps to give better opportunities for all these various different classes, this problem cannot be solved. I am in full sympathy with the Resolution because these problems require to be gone into. They have their roots historically and are assuming all sorts of ugly and very crude manifestations. It is not a simple thing. It is not just a question of merely even maintaining law and order. For example, in my own State of Kerala, as you would have noted, there has been some satya-graha going on in front of our State Secretariat there. Now proselytisation is going on for so many reasons. So many of these members of the scheduled castes are converted to other religions. The point is, the moment they get converted to some other religion, they cease to enjoy the benefits which are now given to the scheduled castes. Of course, I am not

[Shri Perath Narayan Nair.] going into the merits of whether this proselytisation must be encouraged or not. It is not my point but the moment they take to a different religion, you withhold from them the benefit. You cannot say that the moment they take to other religion, the backward state of the community ceases to be there. It is not so. . .

(Interruption.)

So far as the Government is concerned, they have to take a more liberal, a more comprehensive view of these things also. It is not a question of religion again. Again we have our 'Removal of Untouchability Bill'. There was a recent incident in Trivandrum where a member of the scheduled caste, when he was taken to a barber's saloon was openly, in the public street, set upon by the public there. Now the guardians of law and order feel helpless. In these things my point is that you have to assess these in the proper background and also, so far as the Government is concerned, they have to re-examine their whole attitude to this question.

Again the mover of the Resolution referred to the denominational institutions and how even in the teaching profession special communal claims were preferred and all that. We make an honest attempt there in Kerala to find some solution to this, not from the religious point of view, not even from the point of view of comprehensive reform of education but to see that some of these evils or casteism and communalism which are rampant in the educational institutions could, in some measure, be put a stop to. We come forward with a Bill. Now the mover pointed out that Section 30 stands in the way. . .

SHRI JASPAT ROY KAPOOR: But then that Bill will inject another "ism".

SHRI PERATH NARAYANAN NAIR: That we will go into. You must be honest. If you go into the specific provisions of this Bill, I want only that you should bring to bear on the provisions of the Bill an unbiased judgment. Because it comes from a particular party or it comes from a particular State. . .

MR. DEPUTY CHAIRMAN: Anyway that Bill is not before the House.

SHRI PERATH NARAYANAN NAIR: Even where certain constitutional provisions are obviously in the way, we have taken recourse to amend that Constitution if need be, but this sort of thing under the cover of the Constitution, under the cover of say habits, traditions and all these things, we can no longer tolerate.

So my suggestion is whether some few Members of Parliament themselves can suggest effective ways and means, I am not sure, but I agree that this social evil, this casteism and communalism is eating into the very vitals of our society. It is assuming various crude and ugly forms. These evils are raising their heads and I am at one with the mover that we must lose no time in taking effective steps to check these.

DR. P. C. MITRA: Sir, I oppose this Resolution for the benefit of the mover of the Resolution, Shri Kishori Ram. Because he is one of the scheduled castes and he wants to give effect to the second Resolution viz., to extend the reservation period for 10 more years.

MR. DEPUTY CHAIRMAN: We are concerned only with the first Resolution.

डा० पी० सी० मित्रा : उपसभापति महोदय, यह संसार एक बाड़ी है, एक सोसाइटी है और पॉपुलेशन उसका अंग है। जिस

तरह से शरीर के अलग अलग हिस्से नाक, कान, आँख, पाँव, हाथ अपना अलग अलग काम करते हैं उसी तरह से इस दुनिया में लोग अपना अलग अलग काम करते हैं। लेकिन मनुष्य प्रोग्रेसिव है और वह उन्नति करता रहता है। जानवरों में भी बहुत सी जातियाँ हैं मगर वे खाने पीने, और सोने के सिवाय कुछ काम नहीं करते हैं। भारत वर्ष में पहले से ही कास्ट सिस्टम चला आया है और उसी के कारण वह सब से ऊँचा रहा है। यहां पर जितने भी क्लास हैं वे सब उस कास्ट सिस्टम के अंग हैं। लेकिन दुनिया में कास्ट सिस्टम सब जगह पर अब भी मौजूद है। हमारे यहां पार्लियामेंट की एक राज्य सभा है और एक लोक सभा है। राज्य सभा के लोग लोक सभा में नहीं बैठ सकते हैं और लोक सभा के लोग राज्य सभा में नहीं बैठ सकते हैं। इसी तरह से कैबिनेट के मिनिस्टर हैं। कोई छोटा है तो कोई बड़ा। कोई स्टेट मिनिस्टर हैं तो कोई डिप्टी मिनिस्टर है। हमारे प्रधान मंत्री जी ब्राह्मण हैं तो कोई दूसरा मंत्री कायस्थ है या कोई दूसरी जाति का है। इस तरह से सब कामों में हम कास्ट सिस्टम पाते हैं मगर सब अपना अपना काम करते हैं। इसी तरह से हरियाना काऊ और बैल की अलग अलग क्लास दूसरे काऊ और बैल के मुकाबले में है। हरियाना काऊ का नाम लेते ही उसके दाम बढ़ जाते हैं क्योंकि वह २६ सेर तक दूध देती है। हम देखते हैं कि फलों में भी अलग अलग क्लास होती हैं। आम को ही ले लीजिये। उसमें हम कई क्लास पायेंगे। हिन्दुस्तान में रिवोल्यूशन हो गया है लेकिन हम देखते हैं कि आज भी कास्ट सिस्टम यहां पर मौजूद है। नीकरियों में चार क्लास हैं। लेकिन चौथा क्लास जो है उसके साथ कोई नहीं मिलता है। इसी तरह से हम देखते हैं कि लकड़ी में भी कई तरह के क्लास हैं। सैगून की लकड़ी सब जगह पसन्द की जाती है मगर जो दूसरी लकड़ियाँ हैं उनकी अलग अलग क्लास हैं और वे अलग अलग तरीके

पर इस्तेमाल की जाती हैं। हमारे कास्टी-ड्यूशन में भी शैड्यूल्ड कास्ट को प्रोटेक्शन दिया गया है कि वे उतने माल तक रियायत पाने के हकदार हैं। इलैक्शन के समय शैड्यूल्ड कास्ट वालों को और लोगों के मुकाबले में कम रुपया सिक्योरिटी जमा करनी पड़ती है। अगर यह प्रस्ताव पास हो गया तो शैड्यूल्ड कास्ट वालों को काफी हानि उठानी पड़ेगी। किशोरी राम जी तो शैड्यूल्ड कास्ट से आते हैं। अगर उनका यह प्रस्ताव पास हो गया तो शैड्यूल्ड कास्ट वालों को कोई भी सुविधा जो अभी तक मिल रही है आगे नहीं मिलेगी।

MR. DEPUTY CHAIRMAN: Are you likely to take more time, Dr. Mitra?

DR. P. C. MITRA: Yes, Sir.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at one of the clock..

The House reassembled after lunch at half past two of the clock, MR. DEPUTY SPEAKER in the Chair.

डा० पी० सं० मिश्रा : यह जो ब्राह्मण, क्षत्री, वैश्य, शूद्र का डिवीजन था वह कर्म के आधार पर था। ब्राह्मण किसको कहते थे? ब्राह्मण उसको कहते थे जो कि डिवाइन नालेज का एक्सपर्ट होता था। क्षत्री उसको कहते थे जो कि युद्ध का काम करता था। वैश्य व्यवसाय करते थे और शूद्र सेवा का कार्य करते थे। इस डिवीजन के भीतर जो सब-डिवीजन है वह कास्ट है। पहले कास्ट सिस्टम खाली काम के आधार पर था। इस सोसाइटी का जो काम जो आदमी कर सकते थे, उसी के अनुसार डिवीजन किया

[डॉ० पी० सी० मिश्रा]

गया था। कुछ कास्ट्स का लोग कुलों में होते थे, लेकिन उनकी कुछ क्वालिफिकेशन्स देखी जाती थीं। कायस्थों में तीन उपजातियां कुलों कहलाती थीं : घोष, बोस और मिश्रा। कुलों की क्या क्वालिफिकेशन्स थीं? कुलों को क्वालिफिकेशन्स आचार, विचार, विद्या, प्रतिष्ठा आदि होती थीं। इस तरह जो क्वालिफाइड होते थे उनको कुलों कहा जाता था। इन तीन को छोड़ कर कायस्थों में और कोई कुलों नहीं था। ब्राह्मणों का भीतर भी तीन उपजातियां कुलों हैं। यह सब काम देव करवा किया गया था। आज यह कास्ट सिस्टम एबालिश करने से क्या होगा? आज पार्लियामेंट में क्या है? मेम्बरों को नम्बर दे दिया गया है और यहां उसी तरह से साटिंग होती है जिस तरह से पोस्ट आफिस में साटिंग होता है। पोस्ट आफिस में बहुत से चिट्ठी पत्र आते हैं और उनकी साटिंग होती है और उसी साफिक कपड़ों पर डाट लगा कर धोबी भी साटिंग करता है और क्लासिफिकेशन करता है। यह कास्ट भी वैसा ही क्लासिफिकेशन है। इसका रिमूव करने से गड़बड़ हो जायेगी। कम्युनल सिस्टम को एबालिश करना चाहिये, लेकिन उसको आप एबालिश नहीं कर पा रहे हैं। आप कास्ट-सिस्टम एबालिश करना चाहते हैं और कास्ट सिस्टम का एबालिश करने से बहुत गोल माल हो जायेगा।

श्री के० ब० लाल : बहुत उठ गया है।

डॉ० पी० सी० मिश्रा : कहां बहुत उठ गया है? कास्ट-सिस्टम एक रोक है। कास्ट-सिस्टम उठने के माने है प्रास्टिड्यूशन। जहां कास्ट-सिस्टम नहीं है, वहां प्रास्टिड्यूशन है।

I oppose this Resolution.

SHRI T. S. PATTABIRAMAN
(Madras): Mr. Deputy Chairman, I

j was real/y perplexed when this Resolution came before us. I had expected the mover of the Resolution and especially my esteemed colleague Mr. Kapoor, to have thrown some light on this subject. The Resolution is so very vague and his speech was still more delightfully vague. I do not know what exactly he was aiming at. I wonder whether he wants casteism to be abolished or forgotten or kept and preserved in the homes only. If casteism is to be abolished completely and driven out of the minds of persons, I think caste should be abolished first. Similarly, if communalism is to be abolished, if the basis of communalism is religion, is it the contention of my hon. friend that all religion should be abolished? Without defining casteism and communalism, we have heard a lengthy discourse and I think most of the hon. Members still feel that they are still grouping in darkness and no light has come to us.

Another thing I would like to say is that it is also wrong to think that we can eradicate all the ills of this land by means of legislation. I think it was the history of England that 'gave us the clue. One of England's kings—King Canute—sat at the sea shore and ordered the waves of the sea to stop. And of course, the waves did not stop. Like that, if the Parliament of India is to pass a Resolution saying that all casteism should end, will it end? Or if the Parliament of India and we the legislators pass a Resolution that all communalism should come to an end, will it come to an end? I wonder whether we are not going in too much for these legislations what is needed is not legislation, but real reform amongst the people. The lives of the great bulk of the people must change and that is most important. What you have to achieve by a change of heart you can never achieve through legislation alone. The pointer to this is in Shri Shrikant's recent report about the

Scheduled Castes and Scheduled Tribes. Two days back there was a report in the papers to the effect that though untouchability has been made an offence and it has been named as an offence by the Constitution, still God alone knows from how many villages, even today, untouchability has really gone, and the so-called untouchables are able to get water from the same wells from which the other Hindus—the so-called caste-Hindus—are getting their water. So there is no urgency for a reform like this by means of a law. What I would like to appeal is to see what exactly is wrong with this casteism and this communalism. There is no use saying that casteism and communalism should go. I think the prime objective of the mover, as it has been pointed out is that casteism is a disruptive force, that it aims at the disorganisation of the country's unity and that it will end in chaos and it will all result in hardship to the people of India. My hon. friend may also feel that the unity of India, the security of India and the peace and harmonious life in India will be jeopardised. But is it all due to only casteism and communalism? Take for example and for the sake of argument that we stop all this casteism and communalism, that they are eradicated from the land, will there not be disruptive forces still in existence in this country? I would ask my esteemed colleague whether, besides casteism and communalism, today, have we not got other 'isms'? For example there is this language issue. It is disruptive. It is creating more chaos than communalism. We thought that with the partition of the country and the creation of Pakistan and all the other things that followed, we have solved this communal problem; but this language issue is more detrimental to the unity of this country, more detrimental to the cause of this country and it concerns very much today our own prestige in foreign lands also. So is it the contention of my hon. friend that because language is causing and creating disunity and disharmony in this country,

therefore languages should be abolished? I do not think my hon. friend will advance such an argument.

Similarly, even if you forget this language issue, and this linguistic madness is forgotten for a moment, there are still other issues, the regional issues like Tamils versus Malayalees, Andhra versus Kannadigas in Bellary, Gujeratis versus Marathis, Bengal versus Bihar and so on. Still there are these 'isms' creating disunity in this country. Is it the contention of my friend that to avoid this catastrophe we must do away with all regions and make India one unitary State? Sir, the remedy suggested by my friend does not and will not solve the problem that he wants to. My humble contention is that casteism and communalism are bad if they are brought in into the public forum, and caste, religion and all these things should be kept inside the "house. A person may be guaranteed to have his caste or his religion or his personal things inside his house, but once he comes into the public, once he leaves his house he must have a cosmopolitan outlook and the feelings in the country should be that one caste is not superior to another caste and a person belonging to one caste must feel that every caste is equal, that he is an equal member of the society of this country and that he does not become, by birth or by his position, superior to others. This can be achieved only by propaganda, by a slow process of educating the people in the rural areas. For example Mahatma Gandhi created that feeling in the people, created a revolution in the minds of the people in the far-flung frontiers of this country that the so-called untouchables are not really untouchables and that in India all are brothers, and that the so-called untouchables are really the children of God and that we should love them, and what legislation could not achieve, Gandhiji by his message of peace and love was able to achieve. So, Sir, even to-day, if the measures of the Indian Government to eradicate

[Shri T. S. Pattabiraman.] untouchability are a success, I will not say that it is only due to those measures of legislation; it was also because of the propaganda carried on to spread the message of Gandhism. Yet it has not been eradicated completely. Like that caste and casteism will remain, whether you like it or not, for ever. There is nobody in this country or for that matter in any other country who can say when caste and casteism will go. I would humbly submit that it is wishful thinking that caste will disappear. As there are the different languages in our country and we advocate love for languages, the castes will remain and they will continue to exist but we should see that the evils of casteism are not there and there is no caste fanaticism.

SHRI KAILASH BIHARI LALL: Will you kindly tell us what is casteism?

SHRI T. S. PATTABIRAMAN: If I think that the caste to which I belong is superior to another, that, according to me, is the feeling of casteism. That is my interpretation. I feel that must go.

So, Sir, legislation cannot achieve this object. We have to slowly and gradually do propaganda amongst the people that there is equality, perfect equality for all, and whether a man belongs to Islam or to Hinduism or to Buddhism, he must keep it inside his house, and once he comes out, he will only be an equal member of the society—the equality that is guaranteed by the Constitution and other things. So, Sir, I am very reluctant to accept this Resolution not merely because I do not subscribe to its ideals but also because of the fact that what we cannot achieve by a change of heart we can never achieve by resorting to legislation; and the legislation, if any, will remain only a dead letter. For example, the Sarda Act remained a dead letter. Now we have

the Hindu Marriage Act; yet second marriages are going on and people take more than one wife. So whether you like it or not you cannot achieve these social reforms just by legislation. It must be a gradual process and it must be a peaceful evolution. That process alone will yield you ultimately good results and best results. So, Sir, I humbly suggest that the mover of the Resolution need not be under any illusion that this reform can be achieved by legislation. It is better we leave it to the good sense of the people and allow all fissiparous tendencies to die down slowly and then to realise that the unity of the country lies in the feeling that whether one hails from Cape Comorin or the Himalayas, from Bombay or from Calcutta, he is one, and he is a son of the soil and that this country is united by a bond that can be broken by none in the world.

Thank you, Sir.

SHRI KISHEN CHAND (Andhra Pradesh): Mr. Deputy Chairman, Sir, as pointed out by the previous speaker I support that part of the Resolution where it says that casteism should not exist in our country; but whether we can remove the evil effects of casteism by legislation is very doubtful. In this Resolution the underlying idea of appointing a committee of Members of Parliament is that they should subsequently put up a report and the object of that report, will be to institute some legislation.

SHRI JASPAT ROY KAPOOR: Not necessary.

SHRI KISHEN CHAND: If it is only a matter of just writing a report which would be kept in the shelves of the library, then it is not going to achieve any purpose but, if it is going to lead to legislation, even that legislation may not have effect immediately, but, as has been pointed out, slowly and gradually that legislation will have effect. I do not agree with

people who say that the Sarda Act did not have any effect. It had considerable effect. If there were a hundred marriages of under-aged children before the Sarda Act was passed, there were only ten after the passing of the Act. Similarly, here also, if legislation is brought it may not have immediate effect; it will have its effect after a long time and slowly and gradually the evil effects of casteism will go away. But, Sir, I felt that the mover of the Resolution, when he was moving the Resolution, himself stuck to the name of a caste, and the person who spoke second after him, he also has a caste-name, and so on and so forth. All these people during the last sixty or seventy years of their life have utilised their caste name as an integral part of their names and whatever the advantages or disadvantages attached to it have accrued to them.

SHRI H. D. RAJAH (Madras): Does it happen at the elections also?

SHRI KISHEN CHAND: I beg to submit that it should have been the very first step ten years ago or twenty years ago when they attained maturity that they should have shed that part of the name which indicates their caste. To retain it and just go on proclaiming to every citizen of India that they belong to a particular caste and then come round to this House and criticise that casteism should not exist in this country is most unfair to say the least.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Is 'Kapoor' a caste?

SHRI KISHEN CHAND: I maintain, Sir, it is a sub-caste of the Kshatriya community. 'Kapoor' is definitely a sub-caste of the Kshatriya community as you have, for instance, Agarwal, and whenever you find a surname it is always related to a caste or a sub-caste.

SHRI H. D. RAJAH: What about ■Kishen Chand'?

SHRI KISHEN CHAND: There is no sub-caste. It is a name; it is a common name.

SHRI JASPAT ROY KAPOOR: But, I thought *Kapoor* sheds no evil; everybody relishes fcapoor's smell.

SHRI KISHEN CHAND: I do **not** want to be personal at all about it. It happened to be an example; I am not particularly mentioning about him.. You take any number of cases. What I am saying is that if you look at the history of the human race for the last two thousand years you will find there has all along been a tendency to form themselves into groups to protect themselves. And why do we have the evil effects of casteism in our country? I maintain, Sir, it is entirely due to the economic condition. After all where does the evil of casteism come in? There is the question of appointments. I agree that qualification should be the first consideration. You hold an examination. Supposing out of 100 marks 4 or 5 candidates have received about 59 marks or 60 marks, now that means that their qualification is equal. Then once the qualification of all the candidates that are before him is equal, somehow or other the man who is to make the appointment has certain affection for a person of his own community because he thinks that thereby he is creating some sort of influence in society, attaching some status in society and, therefore, when he is appointing somebody, everything else being equal, he gives preference to a man of his caste, and as a second consideration he gives preference to a person of his province. I think more than this evil of casteism—it has been depicted in too high a light for I do not think that it is such a great evil as has been pointed out by the hon. the mover of the Resolution—the real trouble in our country is provincialism and linguism and they are really causing all this trouble in our country. The whole thing is, in appointments when everything else is equal or slightly unequal, people give preference to persons belonging to their province. If

[Shri Kishen Chand.] you review one province after another, somebody says, the Madrasis have got it in excess; somebody else will tell you the Bengalis have got it in excess; others will tell you the Maharashtrians have it in excess and so on. You can take up any province in India; it will always say that the people of the other province are very parochial-minded and they always give preference to their own people. Therefore, I submit that if this evil has to be remedied, first of all I would like to have one reform. All names should be so formed that you do not describe your province or your caste or community. I maintain that in our country you ask the name of any person and the moment you get the name of that person, you can always tell to which province he belongs, what his mother tongue is, what his caste is and what his group is. Everything can be said simply from the name. So if you want to remove that evil, more than inter-communal marriages or inter-caste marriages, I think the first step should be that any suffix or prefix which indicates either the province or the caste or the community should be removed from the name of every person.. That should be the first step.

SHRI JASPAR ROY KAPOOR: Does Kishen Chand indicate Andhra or Mathura?

SHRI KISHEN CHAND: The hon. Member wants to know what 'Kishen Chand' represents. He is himself answering it; it is not necessary for me to give an answer because he has pointed out himself that people of Sind also have got that name; people of Mathura have got that name and people of Hyderabad have got that name. Without being personal, that is the ideal that I want to place before the country, that the name should not indicate to which province the holder of that name belongs. And in so far as the hon. Member has asked about my name, I will hold up the example of all such names that do not have a prefix or suffix whereby you can find

out to which province they belong. This was only a part of the argument. My main contention is that We have got this difficulty of language and though it may appear to be a little out of this Resolution, I think this imperialism of Hindi which is sought to be imposed upon the South is the bigger cause of all this trouble. This type of Resolution is not going to help the problem; we have got to be very careful about this. Some hon. Members have raised doubts about Shri Rajagopalachari. Another hon. Member has pointed out definitely that the life of a brahmin in South India is not safe.. His ancestors may have done injury to the other castes but just now he is leading a peaceful life.

As a matter of fact, in appointments the brahmins in South India, I think, get less representation than non-brahmins and yet you see the brahmins are at a disadvantage. Their life is not secure; their property is not safe. Do you think it is right and it is fair? Under the garb of this Resolution, under the name of casteism, we are trying to point out that it is the brahmins and the higher castes who are really trying to assert themselves and taking hold of all the jobs. I think it is not right and not fair. What we should do is to really change the economic situation. If our economic situation changes, if it improves, it will be a binding force because in times of poverty, in times of scarcity people always form into groups so that they get a better bargaining power, so that they can have more offices and so that they can distribute more patronage. In these circumstances if a choice is given to me as to what steps should be taken in order to remove casteism, I will suggest that in all our forms, in our applications for appointments, caste should not play any part and in the competitive examinations the names should be replaced by numbers. I have often found in the universities, when questions are decided about promotions

many people are affected by the name of the candidate. Therefore, in our university we introduced numbers. Every candidate has only a number right from the beginning to the end. Similarly if we can really change our names and have numbers, it will be a very good thing.

DR. SHRIMATI SEETA PARMA-NAND (Madhya Pradesh): Only mathematicians will be able to do that. C-112 and so on.

SHRI KISHEN CHAND: Just as we have division numbers in Parliament.

SHRI AKBAR ALI KHAN: That is a good idea.

SHRI NAWAB SINGH CHAUHAN (Uttar Pradesh): It is a novel idea.

SHRI KISHEN CHAND: Then, Sir, about this communalism I was rather surprised and pained when some hon. Members mentioned about religion. I do not think in our country now—at least in my part of the country—religion is playing any big part or that there is too much of communalism. There might have been in the past but in the last general election—I can say definitely—in Hyderabad there was actually no mention of communalism anywhere. Nobody tried to catch votes on the ground that he was a Hindu or he was a Muslim. Just to drag in old ideas and old phobias and dub everybody as communalists is most unfair. I think in this debate we have given too much of prominence to a thing which does not exist in these days, at least in a large part of our country. People are not guided by motives of religion. Of course, there has been some trouble in the Punjab between Hindus and Sikhs but that is mostly a language problem and we are unnecessarily twisting that language problem into a religious problem. So I come back before I end to my contention that in our country the main problem is that of language—linguism and provincialism. We have got to tight that evil and the evil results that may flow from trying to impose

any particular language, whether it is of Indian origin or Aryan origin or non-Aryan origin, on the rest of the country. Thank you, Sir.

डा० श्रीमती सीता परमानन्द : उपसभापति महोदय, यह जो प्रस्ताव आज सभा के सामने रखा गया है उसके ऊपर वास्तव में दो मत होने की जरूरत नहीं है क्योंकि इसके द्वारा यह मांग की गई है कि संसद् के सदस्यों की एक कमेटी बना कर सम्प्रदायवाद और जातिवाद की बुराई को रोकने के उपाय किये जायें ।

(*Interruption.*)

Shall I speak in English? उपसभापति महोदय, यह एक ऐसा विषय है जिसमें कानूनी बातें नहीं हैं। हिन्दी में बोलने के लिये अक्सर मेरे भाई मुझसे कहते हैं। इस प्रस्ताव पर मुझे हिन्दी में बोलने में आसानी होगी ।

SHRI N. C. SEKHAR (Kerala): Please speak in English.

SHRI NAWAB SINGH CHAUHAN: There should be no compulsion.

SHRI N., C. SEKHAR: We will talk in Malayalam whether you understand or not.

श्री उपसभापति : शेखर साहब बोलने हैं आप हिन्दी नहीं जानते ।

डा० श्रीमती सीता परमानन्द : मलयालम अभी राष्ट्रभाषा नहीं । हिन्दी राष्ट्रभाषा है । उपसभापति महोदय, मेरा वक्त आ रहा है ।

SHRI N. C. SEKHAR: India is not a country of one language. There is a diversity in language.

डा० श्रीमती सीता परमानन्द : मेरा जो वक्त गया है, मैं आपकी इजाजत से एक, दो मिनट शायद और मांगूंगी । मैं अपने

[डा० श्रीमती सैता परमानन्द]

भाषण में अंग्रेजी शब्दों का प्रयोग करूंगी जिससे सभी सदस्य आराम से उसको समझ जायें।

तो मैं यह कहने जा रही थी कि इस विधेयक को सभा में मान्य कराने से पहले हमें यह देखना चाहिये कि हमारे देश में किस तरह से यह जातिवाद की प्रथा आरम्भ हुई। इसके ऊपर क्यों जोर दिया जा रहा है और इसका विपरीत परिणाम क्यों हुआ है। आपको पता होगा।

‘चातुर्वर्ण्य मया सृष्टं गुणकर्मविभागशः’

पहले हमारे देश में जो चार वर्णों की हिन्दू धर्म में व्यवस्था थी, उसमें गुण कर्म विभागशः हर एक के काम निश्चित किये गये थे। मेरे पहले भाई किशन चन्द जी ने कहा कि ये वर्ण इकानामिक बेसिस पर बनाये गये, कम से कम शुरू में यही विचार था। कोई भी अच्छी प्रथा हो लेकिन समयानुरूप उसका परिणाम धीरे धीरे बुरा होने लगता है। हमारे देश में हिन्दू धर्म में चातुर्वर्ण्य व्यवस्था के अन्दर अनेक जातियों का रूपान्तर होने से जो दुष्परिणाम पैदा हो गये उसका उदाहरण आज की जातिप्रथा है। हमारे यहां पहले जातियों की जो व्यवस्था थी, उस वक्त उसमें इतनी स्ट्रिक्टनेस नहीं थी।

(Interruption.)

आप लोग शान्ति से मुझे बोलने दें। मुझे अंगरेजी के हिन्दी में कोनोटेशन ने में मुश्किल होती है। मेरे नजदीक से बात नहीं होगी तो बहुत अच्छी बात होगी।

3 P.M.

मैं यह कह रही थी कि जिस तरह पहले आर्थिक व्यवस्था थी, जाति व्यवस्था थी उसका दुष्परिणाम Permutations and combinations की भांति बढ़ता गया। अनेक जातियों ने अन्तर्जातीय विवाह करके और फिर छोटी जातियों में विवाह करके एक

वाटर-टाइट कम्पार्टमेंट बना दिया। इसके कारण जाति जाति में वैमनस्य हो गया। आज जब हमारा समूचा राष्ट्र स्वतंत्र है, हमारी दृष्टि उसके ऐक्य पर जानी चाहिये। वास्तव में आज वह परिस्थितियां नहीं रही कि हम जाति पात के भेदों पर जोर दें। यह काम तो ब्रिटिश राज्य में होता था। उनकी डिवाइड और रूल की पालिसी थी। मैं आपको उदाहरण दे कर बताना चाहती हूँ कि अंग्रेजों का जमाने में सेना में अलग अलग रेजीमेंटें थीं, किसी का नाम मेहरा रेजीमेंट था, किसी का नाम राजपूताना राइफल, किसी का नाम महाराष्ट्र रेजीमेंट था। उन्होंने इस तरह की व्यवस्था कर रखी थी कि हर एक रेजीमेंट में परसेन्टेज दिया हुआ था ताकि उस रेजीमेंट में एक जाति विशेष के लोगों को ज्यादा लायल और बफ़ादार बनाया जा सके। इस तरह से उन्होंने हर रेजीमेंट के लिये परसेन्टेज रखा हुआ था। इसका प्रभाव यह हुआ कि जातियों में आपस में वैमनस्य बढ़ता गया। लेकिन एक स्वतंत्र देश में इस तरह की प्रथा रखना खतरे से खाली नहीं है। केवल आर्थिक स्थिति में सुधार करके हम इस खतरे का अन्त कर सकते हैं।

एक संस्कृत का श्लोक है जिस का अर्थ यह है कि जिसके पास पैसा है, उसका बड़ा महत्व है। हमने यह देखा है कि राजा महागजाओं ने पैसे की वजह से मेहतर और बागवान की नङ्कियों से शादी की है। जहां तक देखने में आया है कि बाहर के देशों में रहने वालों के साथ भी शादी पैसे के जोर पर ही की जाती है। दूसरी बात, जैसा कि ब्राह्मण जाति में देखने में आता है कि जब किसी परिवार के ऊपर दारिद्र्य आ जाता है, सांस्कृतिक शैक्षणिक या कलचरल लेवल में उसकी मान्यता गिर जाती है तो उसके घर लड़की देने के लिये कोई तैयार नहीं होता है। अन्ततः यह जो व्यवस्था है वह केवल आर्थिक परिस्थिति पर ही ज्यादा निर्भर करती है।

दूसरी बात जो मैं कहना चाहती हूँ वह यह है कि जो विधेयक सदन के सामने लाया गया है उसका मुख्य कारण यह है कि इसके जरिये देश में यूनिटी, एक्क हो सके। मैं यह कहना चाहती हूँ कि दूसरे देशों में भी इसी तरह का भेद रहा है, यह आपको मालूम होगा। आप अमेरिका का तरफ देखिये, जहाँ ज्यूज वर्सेज क्रिश्चियन, नीग्रो वर्सेज अमेरिकन, कलर्ड—काले रंग और सफेद रंग का भेद आज भी मौजूद है। इसका कारण भी आर्थिक परिस्थिति ही है। हम नहीं चाहते हैं कि आर्थिक परिस्थिति के कारण हमारे देश के एक्क में कोई खतरा पैदा हो। एक और उदाहरण लीजिये। अमेरिका में विशेषकर कनेडा में अनेक देशों के लोग जा कर एक राष्ट्र के रूप में बस गये थे। उस समय यूरोप में रिलीजस परमिक्वशन हो रहा था। यूरोप के अनेक देशों के लोग वहाँ जा कर एक राष्ट्र बन कर रहे क्योंकि उनको एक ही तरह का मौका अपनी उन्नति करने का, अपनी आर्थिक परिस्थिति सुधारने का मिल गया। इसलिये यह जो कास्टइज्म और कम्युनलिज्म का ढोंग है, उसका निदान इसी तरह से हो सकता है कि हम आर्थिक स्थिति को ठीक करें।

रिजोल्यूशन के साथ जो संशोधन दिया गया है कि देश का एकता के लिये कास्टइज्म, जातिवाद, धर्मवाद, भाषावाद, प्रांतीयता या एक प्रान्त को दूसरे प्रान्त से पृथक् रखने की प्रवृत्ति के खतरों पर विचार करने के लिये एक कमेटी हो, मैं समझती हूँ कि ये बातें भी ख्याल में लाने लायक थीं। मेरा अनुभव हमेशा से यह है कि जिस जिस वक्त हमने कोई कमेटी बनाई उसमें दुष्परिणाम ही निकले। किसी विषय पर कमेटी बिठाने से लोगों का एटेन्शन उसी में फोकस होता है और वह भी भेद बढ़ाने का एक कारण होता है। इस चीज की ओर हमें दृष्टि देना चाहिये। रिजोल्यूशन २, जो आने वाला है, उसमें शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्स वालों

को संवेधान द्वारा जो रियायत दी गई है उसकी मर्याद २० साल तक बढ़ाने के बारे में कहा गया है। इस रिजोल्यूशन का भी अर्थ आर्थिक परिस्थिति को सुधारने से है। लेकिन मैं समझती हूँ कि शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्स शब्द का बार बार प्रयोग करने से एक अलग होने की भावना पैदा होती है, यह चीज अब नहीं होनी चाहिये। मैं आपके सामने यह कहना चाहती हूँ कि मेरे सूबे में, छिन्दवाड़ा में, सरकार ने तीन रिसर्च इंस्टीट्यूट—म्पूजियम, आदिवासियों की कलचरल और सांस्कृतिक उन्नति करने के लिये बनाये हैं। उस बारे में मुझे यह कहना है कि इस युग में, इस पीरियड में, इस काल में, जबकि हमें हर तरह से देश की एकता को बढ़ाने का प्रयत्न करना चाहिये। इस तरह से एक जाति के लिये अलग म्पूजियम रखना और बार बार उसका एक अलग जाति के नाम पर नाम लेना, मैं ठीक नहीं समझती हूँ। हम भलाई करने के बजाय अनकांशस्वी, बाई अवर एक्शन, बुराई का प्रयत्न कर रहे हैं। इस कमेटी को रखने का, चाहे कितना ही ऊँचा हेतु, विधेयक लाने वाले का होगा, तो भी जहाँ भी वह एक्सीडेंस लेने जायेगी, कुछ कहने के लिये जायेगी, उस से जो वस्तुस्थिति है, कि बुरी बातें समाज में हैं, वे और परिपक्व हो जायेंगी। I hope I have made my point clearer in Hindi.

कुछ माननीय सदस्य : हां, बिल्कुल साफ हो गया है।

डा० श्रीमंत संता परमानन्द : तो मेरे कहने का मतलब यह है कि इस समय देश में उन्हीं बातों पर ध्यान देना चाहिये जो उस के योग्य हैं। इस समय हमारे देश में दूसरी पंचवर्षीय योजना का काम चल रहा है। बहुत से प्रोजेक्टों में काम हो रहा है। स्टेट्स की आर्थिक परिस्थिति में सुधार करना है, बच्चों और महिलाओं की शिक्षा का प्रबन्ध

[डा० श्रीमर्तः सीता परमानन्द]
करता है, इसी तरह कौं बहुत सी बातें हैं। अगर हम इस रिजोल्यूशन द्वारा एक कमेटी रखते हैं तो हमारे देश में जो वृष्टियाँ हैं, उस की तरफ़ हमारा ध्यान नहीं जायेगा और इस से देश को नुकसान हो जायेगा।

मैं आपको एक ताज़ा उदाहरण देना चाहता हूँ। हमने स्टेट रिआर्गनाइजेशन का काम कितनी उमंग से शुरू किया था। हम ने सोचा था कि इस चीज़ के हो जाने पर हर प्रान्त वाले अपनी भाषा के जरिये अपने राजकाज का काम समझने लगेंगे और भाषा-वार प्रान्त का जो झगड़ा है वह खत्म हो जायेगा। हम उमंग बहुत ऊँची रखते हैं मगर परिणाम ऊँचा नहीं निकलता है? इस का उदाहरण यह है कि हमारे कम्युनिस्ट भाई जो केरल के हैं, उठ कर चले गये क्योंकि उनको हिन्दी में कुछ सुनना हर्ज था। मैं उनसे यह पूछना चाहती हूँ कि जब यहाँ पर अंग्रेज़ थे और अंग्रेज़ी बोली जाती थी तो उस समय वे क्या उठ कर जाते थे? आज हम देखते हैं कि सब जगह हिन्दी सीखने की कोशिश की जा रही है। अमेरिकन इम्बेसी में, चाइनीज़ इम्बेसी में, रशियन इम्बेसी में, आफिशल्स की औरतें हिन्दी सीख रही हैं और उन्होंने दो साल के अन्दर हम लोगों से सीधी सादी बात करना सीख लिया है। इंडोनेशिया की औरतों ने, स्त्रियों ने, हिन्दी सीखने के लिये एक टीचर भी रखा है। इस तरह से बाहर वाले हिन्दी सीख रहे हैं। क्या हमारे तामिलनाडु वाले, केरल वाले या जहाँ पर हिन्दी नहीं बोली जाती है वहाँ वाले, हिन्दी नहीं सीख सकते हैं? क्या यह बात कभी मुमकिन नहीं है? यह बात जरूर है कि ये जो कास्टइज्म की बातें प्रस्ताव में बतलाई गई हैं और ये जो लिगुइज्म आदि की बातें अमंडमैंट में कही गई हैं, ये उच्च सिद्धान्त की बातें हैं, किन्तु इनको हम बाद में रख सकते हैं। अभी सरकार का खयाल, सरकार की ताकत और जनता का पैसा इस ओर न लगा कर देश की आर्थिक परिस्थिति

सुधारने में लगाने की आवश्यकता है जिस से हमारा देश आर्थिक दृष्टि से आगे बढ़ सके। इस प्रस्ताव का जो उद्देश्य बताया गया है वह मेरी समझ में नहीं आया। मेरे विचार में तो इसका परिणाम उस उद्देश्य के विपरीत होगा। भेदभाव होते हुये भी आज जिन देशों में आर्थिक परिस्थिति अच्छी है वहाँ एका रहता है। इसका उदाहरण मैंने बतलाया कि कनैडा और अमेरिका में हजारों राष्ट्रों के लोग आज एक राष्ट्र बन कर रह रहे हैं। इन शब्दों के साथ मैं इस प्रस्ताव का बड़े दुख के साथ विरोध करती हूँ।

PROF. A. R. WADIA (Nominated): Mr., Deputy Chairman, it is a misfortune of our country that any one should have found it necessary to move such a Resolution. At the same time, it has to be regretfully admitted that the very need of the Resolution points to the existence of a definite evil in our society. That evil may not be confined merely to casteism and communalism. It may be provincialism, linguism, and I understand that the mover of this Resolution is not averse to broadening the scope of his Resolution by including these other unfortunate 'isms' that exist in our country.

Sir, I have been long acquainted with the history of the non-Brahmin movement in South India. It started as a revolt against the Brahmins, and it has succeeded to such an extent that the Brahmins have lost their importance in the services, and very much to my surprise and regret I learned from my friend here that even the lives of the Brahmins were at times in danger. At the same time, the success of non-Brahminism does not imply the abolition of casteism. It has only transferred the love of power from the Brahmins to this or that particular community among the non-Brahmins, so that the evil is as rampant today in South India as it ever was before, except that the centre of gravity has fortunately or unfortunately changed. That is the unfortunate thing. Therefore, I for one, feel that this distinction between the Brahmin

and the non-Brahmin is entirely out of place in a Free India, and I think the other castes are sufficiently advanced to be able to stand on their own legs.

Sir, much against my will I have to make only one exception, and that is in connection with the Scheduled Castes. I recognise there is some logic in what Shrimati Seeta Parmanand said that the very continuance of the use of the words "Scheduled Castes" keeps alive that feeling that they belong to a separate community. On the other hand, I should like her and people who think with her to remember that for centuries these people have been terribly neglected, even to a considerable extent persecuted so far as social relations are concerned, and that persecution still exists. It has been abolished by our Constitution—in fact legally it may have been abolished but it actually exists in our society—and to that extent there is considerable force in the Resolution which stands in the name of Mr. Rajabhoj, and I do hope that we shall have some time to discuss it today. That is the only exception that I would like to make in this connection, and even that exception I would not like to be made permanent. A time must come when even the Scheduled Castes must recognise themselves as an integral part of the Indian community, not different from them, and to that extent I entirely support his proposition.

Sir, whether the appointment of a committee of the type recommended by my friend Mr. Kapoor will solve the problem or not I am not very optimistic, frankly. Not that the evil does not exist; the evil exists, it ought to be combatted but whether a mere Committee of the Members of Parliament will help in solving the problem I have my grave doubts, especially when I remember that our Government appointed a very very costly Commission to consider the question of the Backward Classes and that report, after lakhs spent on it, has not helped to solve the problem. I am not

sure, if it has not accentuated the problem. Most unfortunate, but the fact remains. Therefore, what this humble little committee of Members of Parliament will do, I do not know.

SHRI P. D. HIMATSINGKA (West Bengal): The mover said that the politicians created this distinction. Therefore, they would be the persons on this Committee.

PROF. A. R. WADIA: I was just going to say that if the evil exists and if there is a feeling that Members of Parliament can contribute something towards the solution of that problem, I am prepared to accept the Resolution, in spite of the fact that I am not very optimistic about it; but it is worth trying, it is worth doing something rather than nothing. Merely sitting with folded hands is not going to solve the problem.

I am afraid in some of the speeches that I have heard this afternoon there has been a tremendously defeatist attitude. One of the Members on that side unfortunately said that casteism would never disappear. Well, it means that it is a very serious menace to the future of India. My friend, Mr. Kishen Chand, has been advancing some very novel propositions. Apart from each one of us being recognised by our number—and I do not know how we are going to remember our numbers when it comes to some millions—apart from that, taking that as a little joke, I was rather surprised to hear from him that legislation can effect in real change. He said that, at the time of passing the Sarda Act if there were one hundred pre-puberty marriages, there were only ten after. I am afraid he is living too much in the atmosphere of the city of Hyderabad. It is a known fact that the Act is not given sufficient importance in our villages, and I am not sure that even in our cities the Act is really honoured. But, it does express the considered opinion of the Government that pre-puberty marriages should not exist, and to that extent it has given a real fillip, at least in our cities to the agitation

[Prof. A. R. Wadia.] against pre-puberty marriages, and that great service Sarda Act has rendered and we welcome it. Again, if we have passed the Anti-untouchability Act, it certainly implies the resolution on the part of the Government not to encourage it, though it is for us ordinary people to give effect to it, not merely by lip service but in our actual life and in our actual communications with our sister communities. It is from that standpoint that I am supporting this Resolution in the sincere hope that we can put our heads together and consider measures which can alleviate this great evil which corrodes our national life. Things have come to a very bitter pass and we cannot sit with folded hands. We have to do something. And if this Committee is good enough to make any suggestions which can give effect to creating a better India, we should welcome it. I am not sure that the Government would be interested in opposing this Resolution, because it expresses nothing but the intentions of the Government itself. Therefore, there is something to be done. But I should like my friend, Mr. Kapoor, to remember—as also the other Members of the Committee who are going to serve on it—that this reform requires a change of heart. That is the most fundamental thing about it. That is an expression which we have learnt from Gandhiji, and unless there is a real change in our heart, no amount of legislation and no amount of talking is going to do any good. It is an unfortunate fact that in State after State, whoever may be the Chief Minister, there is a suspicion that the members of his caste get promotions and get appointments. Whether it is in Bihar or whether it is in Uttar Pradesh, whether it is in Mysore or whether it is in Tamil Nad or Kerala or Bombay, it makes no difference. The suspicion is there. It may be wrong. Unfortunately it is not so wrong. But even if it is wrong, the very fact that the suspicion exists implies the existence of that evil, and that evil cannot be conquered except by a change in our heart. That is the most impor-

tant fact which I should like my friend, Mr. Jaspat Roy Kapoor, to remember. Whether we change our names or not is a matter of secondary importance, because with any change in names we do not forget unfortunately the caste to which we belong. That is the spirit, Sir, in which I approach this important problem raised by Mr. Kapoor.

श्री ५० ना० राजभोज : उपसभापति जी, जो रेजोल्यूशन कपूर साहब ने यहां रखा है उसे देख कर मुझे बड़ा सन्तोष हुआ है। कई लोगों का ख्याल है कि मत-परिवर्तन होना चाहिये, हृदय-परिवर्तन होना चाहिये, क्योंकि कानून से ही सब बातें ठीक नहीं होती हैं। लेकिन मेरा विचार है कि कई बातों के लिये कानून की भी आवश्यकता होती है बिना कानून के काम नहीं चलता है। जैसे कि आपने शारदा एक्ट बनाया है, अनटचैबिलिटी के लिये एक्ट बनाया है, अस्पृश्यता निवारण के लिये कानून बनाया है, विडो-रिमैरिज एक्ट बनाया है, हिन्दू कोड बनाया है, तो इन सब कानूनों की वजह से हमारी आसानी से उन्नति हो रही है। मैं भी यही चाहता हूँ कि यह जात पात का जो मामला है वह खत्म होना चाहिये लेकिन जात-पात का मामला इस देश में कई प्रकार का है। कई जगह पर ब्राह्मण लोग हमारे साथ सहभोज करते हैं और कई जगह पर नहीं करते हैं। नान-ब्राह्मण में बहुत सी जातियां हैं, जैसे कुनबी, तेली, तमोली आदि आदि। इस बात को सभी मानते हैं कि बहुत सी जातियां हैं। शैड्यूल्ड कास्ट की लिस्ट में भी इतनी जातियां हैं कि इनको गिनने में तकलीफ होती है। मेरा तो कहना है कि जब तक कि ऊंची जाति वालों में जात-पात का मामला खत्म नहीं होता है तब तक नीची जाति वालों में जाति-भेद का मामला खत्म नहीं हो सकता है और उसको खत्म होने में देर लगेगी। हमारे देश में हमेशा नेताओं ने कहा है कि रोटी बन्दी, बेटी बन्दी या भैंसी बन्दी खत्म होनी चाहिये लेकिन वह खत्म

नहीं होती है। यह खत्म क्यों नहीं होती है, इसलिये खत्म नहीं होती है कि लोगों में हृदय परिवर्तन नहीं हुआ है। यहां हमारे भाई बैठ हैं जिन्होंने कि पुराने सनातनियों की बात की। कांग्रेस में हो कर भी इस तरह की बातें कीं। श्री मित्रा और देवकीनन्दन जी ने इस तरह की बातें कीं। मैं तो चाहता हूं कि कोई किसी भी मजहब का हो, किसी भी पार्टी का हो यह जाति भेद नहीं रहना चाहिये। हरिजनों में भी यह नहीं रहना चाहिये और किसी में यह नहीं रहना चाहिये। यह ऊंच नीच का जो भेद है यह नहीं रहना चाहिये। जब तक कि देश से ऊंच नीच की भावना खत्म नहीं होती तब तक हमारे देश का आगे बढ़ना बड़ा मुश्किल है। हमारे वाडिया साहब ने बड़ी आसानी के साथ कहा कि यह बात जल्दी से जल्दी मिटानी चाहिये और हम इसको मिटा रहे हैं। क्या कहें, हमारे यहां आंध्र में, महाराष्ट्र में, तामिलनाडु में तरह तरह की चीजें हो रही हैं। मद्रास में जो जातिभेद पैदा हो गया है वह तो हमारे नेताओं के जरिये से पैदा हुआ है। हमारे रामास्वामी नायकर बोलते हैं कि ब्राह्मणों की चोटी काट डालना है, कांस्टिट्यूशन को जला डालना है। अरे भाई, चोटी काटने से ब्राह्मण खत्म नहीं होगा। हमको तो उसका मत परिवर्तन करना होगा। वह गांधी जी का स्टैचू भी खत्म करना चाहते हैं। यह बहुत बुरी चीज है। राजगोपालाचारी ने भी भाषावाद के बारे में कहा है। बड़े बड़े पुराने नेता भी ऐसी गलती करते हैं। तो इस भाषावाद और जातिवाद को खत्म करने के लिये बहुत कुछ कोशिश करना है। हमारे बड़े बड़े पुराने लोग भी कहते हैं कि वर्णाश्रम धर्म रहना चाहिये लेकिन वह कहां रहा है। मैं तो समझता हूं कि इस जाति-पात के मामले को खत्म करने के लिये हमारे देश की सब पार्टियां के लोगों को एक युनिटी बनानी चाहिये और गवर्नमेंट को इसके लिये कमेटी बनानी चाहिये। हमारे देश में कई प्रकार के इज्म

हैं, कास्ट-इज्म है, कम्युनलिज्म है, कम्युनिज्म है, ब्राह्मणिज्म है। तो हमें इन सब इज्मों को खत्म कर देना चाहिये। कपूर साहब ने यह प्रस्ताव पेश किया है और मैं समझता हूं कि उनके दिल में हरिजनों के लिये बड़ा प्रेम होगा—मुझे मालूम नहीं है। लेकिन मैं कपूर साहब से पूछना चाहता हूं कि आपने जाति-भेद को खत्म करने के लिये क्या काम किया है। मैं मानता हूं कि रेजोल्यूशन को लाने में उनका चित्त अच्छा हो सकता है। यह मैं जानता हूं, लेकिन यहां कोई बात लाना और बोलना अलग है और घर में बोलना अलग है और बिरादरी में जा कर बोलना अलग है। तो यह जो गलती है वह दूर होनी चाहिये। कई लोग इस प्रकार के हैं जो कि कहते हैं कि हम इतनी मर्यादा तक जाति-पात मानना चाहते हैं, यानी उनको मकान में नहीं आने देंगे, उनको घर में नहीं आने देंगे लेकिन बाहर उनसे मिलेंगे। तो यह जो प्रवृत्ति है, यह जो बुराई है वह खत्म होनी चाहिये।

चूंकि, मेरे लिये एक दूसरा रेजोल्यूशन है इसलिये इसके बारे में मैं ज्यादा नहीं बोलूंगा। यह मैं कहना चाहता हूं कि शेख अब्दुल्ला पाकिस्तान के बारे में कई तरह की बातें कह रहे हैं। यह कम्युनलिज्म है, इससे कम्युनिज्म पैदा होता है। मेरा तो कहना है कि मुसलमानों में भी जाति-भेद है और हिन्दुओं में भी जाति-भेद है, सिखों में भी जाति-भेद है। सिख कहते हैं कि हमारे यहां जाति-भेद नहीं है लेकिन सिखों में भी मजहबी सिख हैं। मुसलमानों में भी शिया हैं, सुन्नी हैं और वे भी आपस में पालिटिक्स को लाते हैं। तो ऐसा नहीं है कि मुसलमानों में, आदिवासियों में, सिखों में जाति-भेद नहीं है और हिन्दू धर्म में जाति-भेद है। सब में जाति-भेद है। तो यह जाति-भेद खत्म होना चाहिये लेकिन जब तक हिन्दुओं में जाति-भेद है तब तक हम चाहते हैं कि हमारी उन्नति होनी चाहिये। मैं तो चाहता हूं कि

[श्री पा० ना० राजभोज]

जाति भेद खत्म होना चाहिये और यह नहीं चाहता हूँ कि हमें हमेशा रिजर्वेशन मिलना चाहिये, हमेशा चमार रहना चाहिये अथवा हमेशा शेड्यूल्ड कास्ट में रहना चाहिये। यह जो दिमाग में बीमारी पैदा हो गई है, यह गलत बात है। लेकिन देहात में जाइये और देखिये कि क्या हालत है। यह जो कानून आप बनाते हैं उन पर अमल नहीं होता है। हमारे होम मिनिस्टर साहब यहां बैठे हुये हैं। वे बहुत कोशिश करते हैं, उनकी रात दिन इसके लिये कोशिश हो रही है, हर एक मीटिंग में वे बोलते हैं, पंत जी और दातार साहब बोलते हैं लेकिन वह अमल में नहीं आता है। इसी वास्ते मेरी यह प्रार्थना है कि यह जो कई प्रकार के इज्म हैं—कम्युनलिज्म, प्राविशियलिज्म, कास्टसिज्म, जातीयता—ये सब जितनी जल्दी खत्म हो जाय उतना ही अच्छा है। हम देश को ऊंचा बनाना चाहते हैं, हम अलग अलग जातियों में बंटे रहना नहीं चाहते हैं। हमारे हरिजनों में ही न मालूम कितनी जातियां हैं—कोई चमार है, कोई भंगी है, कोई डोम है, कोई कुछ है। तो यह इतनी बड़ी बीमारी है। जब सब में हृदय परिवर्तन हो जायगा तभी हमारा काम चल सकेगा। इसी वास्ते मैं कहता हूँ कि जो हमारे हरिजन भाई हैं उनकी उन्नति करना हम सबका, प्रत्येक का धर्म है। सब पार्टी के लोगों को यह बात ध्यान में लानी चाहिये। कम्युनिस्ट पार्टी बोलती है कि हम जात-पात नहीं मानते हैं। लेकिन मैं एक उदाहरण देता हूँ। आंध्र में कम्युनिस्ट पार्टी के एक आदमी ने सवर्णों में शादी की थी। उन्होंने हरिजनों की औरत के साथ दूसरी शादी कर ली लेकिन शादी करने के बाद उसको अपने साथ सवर्ण बस्ती में नहीं रखा। उसको उसकी बस्ती में रखा है। जब उनसे कहा कि उधर क्यों नहीं ले जाते तो उन्होंने कहा कि इसलिये नहीं ले जाते हैं कि दूसरे जो हमारी ऊंची जाति के लोग हैं वे मानने नहीं हैं। तो मैं ने यह चीज देखी है।

इसी वास्ते मैं कहता हूँ कि जाति-भेद सब जगह है। ब्राह्मणों में भी है, कायस्थों में भी है, कोई भूमिहार है, कोई ब्राह्मण है। सभी जगह यह बीमारी है और उसे खत्म करने के लिये, अपना सिर ऊंचा करने के लिये हमें कोशिश करना चाहिये।

यह जो प्रस्ताव है, ठहराव है वह बहुत अच्छा है और मैं समझता हूँ कि हम सबको भाई भाई की तरह रहने की जरूरत है। मित्र साहब भी इस बारे में बोले हैं। मेरा मित्र साहब से कहना है कि उन्हें अब पुरानी बातें छोड़ देनी चाहियें। अब दुनिया बदल गई है और उन्होंने कांग्रेस की नीति में विश्वास किया है। पुराने स्थानों को वह छोड़ दें। उन्होंने मनु-स्मृति की बात कही। क्या मनु-स्मृति से भी किसी का उद्धार हुआ है।

डा० पी० सी० मित्रा : हमने ऐसा नहीं बोला।

श्री पा० ना० राजभोज : नहीं बोला तो ठीक है, मुझे खुशी है। मुझे समय कम है और मेरा जो दूसरा प्रस्ताव है उस पर भी मुझे बोलना है, इसलिये मैं खत्म करता हूँ और इस प्रस्ताव का समर्थन करता हूँ।

SHRI D. A. MIRZA: Mr. Deputy Chairman, the more you talk about communalism, the more it is gaining strength in the day to day affairs of our country. People who shout from housetops against communalism, who preach nationalism, who lead crusades against communalism, turn out to be rank communalists when their own self-interests are to be achieved or to be guarded. I had no idea of speaking on this Resolution because I have no religion except that India is my religion, India is my country and India is everything to me. But then I thought I would be failing in my duty if I did not speak on this Resolution which recommends that efforts should be made to kill communalism, to

make it a dead horse so that it could die unwept, unhonoured and unsung. Sir, it was in 1947 that the division of India was brought about. It was the outcome of Muslim fanaticism and communalism and it was because of that we had all the trouble but then we thought that after this, everything would settle down and we heaved a sigh of relief and said, 'We will have some peace after the Partition. What actually happened? The fanaticism and communalism took a serious turn and to our disgrace, we Indians sacrificed the Father of the Nation—the world revered that man, Mahatma Gandhi—at the altar of communalism. Even after that, it did not end. There was some man in some corner of India who fasted unto death, who was rather puffed up with the spirit of provincialism and linguism. He died and the people hailed him as a martyr. There was rebellion and there was some trouble in that part of India. Immediately the Government of India succumbed to the threat and gave them the Andhra Province. Immediately after that, there was trouble in Bombay. Maharashtrians and Gujaratis who had been living in peace for generations, who were living as brothers,

SHRI BHUPESH GUPTA (West Bengal): On a point of order, Sir. How is this within the scope of the Resolution which relates only to casteism and communalism?

SHRI D. A. MIRZA: Certainly it is communalism and provincialism that is responsible.

DR. SHRIMATI SEETA PARMA-NAND: There is an amendment which deals with that.

MR. DEPUTY CHAIRMAN: The amendment has not been moved.

SHRI JASPAT ROY KAPOOR: But then, Sir, my Resolution covers communalism based on linguism and State and all that.

MR. DEPUTY CHAIRMAN: All right.

SHRI D. A. MIRZA: Those people were living in peace but immediately after the formation of Andhra Pradesh, the leaders thought that they would like to come to the forefront and they wanted to occupy a unique position in the Province; and the Maharashtrian and Gujarati leaders brought in the question of provincialism, and an agitation was started for separate Maharashtra and Gujarat States. In the South, Tamil-nad wants to establish a sovereign State, it wants a Dravidistan. In Kerala, there is trouble.

SHRI H. D. RAJAH: Do you approve or support the Dravida Kazhagam propagating the killing of one community? That party supported you. Do you approve of that?

SHRI D. A. MIRZA: I do not catch you.

SHRI H. D. RAJAH: Do you approve of the activities of the Dravida Kazhagam in preaching the killing of one community by other communities? That party supported the Congress during the elections.

SHRI D. A. MIRZA: We are going to crush that party. We have nothing to do with that party.

SHRI H. D. RAJAH: Your party was supported in elections and the leader of that party . . .

SHRI D. A. MIRZA: It did not get that support at all.

Then, Sir, we thought that everything would be all right but then this communalism yielded place to provincialism and all that. You have to remember one fact, Sir, and that is that this casteism,—what you call the untouchability—is the outcome of the Code of Manu which is 10,000 years old. According to the Code of Manu, there are four castes, the Brahmins, the Kshatriyas, the Vaishyas and the Sudras. What are the duties of the Brahmins? They are to confine themselves to religion. What are the duties of the Kshatriyas? They are

[Shri D. A. Mirza.] to confine themselves to fighting in defence of the country. The Vaishyas are to engage themselves in trade and the Sudras are the people to plough the field and all that, but see what is happening here. The Brahmins are the sudras. the sudras are the Vaishyas, and the Vaishyas are there and here doing the work of the Brahmins. So, Sir, this casteism is rather a man made one. It is the outcome of human activities. The only difference between Hinduism and the other religions like Mohammedanism is this: Mohammedanism is a universal religion. There are no communities in Islam. It is a religion where people enjoy equality. As a matter of fact, a Muslim who does the work of scavenging can go and rub shoulders with King Zahir Shah or Nasser and others at the time of prayer. He can go and stand with them while praying.

SHRI H. D. RAJAH: That is what Jinnah said.

SHRI D. A. MIRZA: This difference of Shia and Sunni is a political one and it is politics that is separating them. Here is Mr. Akbar Ali Khan who is a Sunni. I am a Shia but what difference does that make? I go to his house and eat and we live together, eat together.

SHRI N. C. SEKHAR: But what about Qadianis?

SHRI D. A. MIRZA: It is not a religion at all.

No doubt, we support this Resolution but what I want is that every man must be practical and everyone who talks about nationalism must search his heart first. I do not want their spirit of nationalism to be set at right or anything like that. What I suggest is this. The hon. mover has suggested that a Committee should be formed to propagate the spirit of nationalism throughout I support that idea but there is one thing more. Committees may come and Committees may go but what we want is

a programme of the action to be taken.

So, Sir, with great pleasure, I support this Resolution.

श्री आर० पा० टागटा (उत्तर प्रदेश) :

उप-सभापति महोदय, मैं इस प्रस्ताव के प्रस्तावक महोदय, श्री कपूर, को धन्यवाद देता हूँ कि उन्होंने इस सदन का ध्यान एक आवश्यक और महत्वपूर्ण विषय की ओर दिलाया है। वर्ण-व्यवस्था की उपज कैसे हुई, उस की क्या उपयोगिता थी, उस से क्या भलाई उस समय हुई जब कि उस की स्थापना हुई थी, और बाद में इस का क्या हुआ, मैं इस के इतिहास में जाने की आवश्यकता नहीं समझता हूँ। मगर मैं यह समझता हूँ कि वर्ण-व्यवस्था के कारण और जातिवाद के कारण, आपसी भेदभाव के सबब से, हमारे भारतवर्ष को जितनी हानि पहले हुई है वह किसी और बात से नहीं हुई है। जब हम भारतवर्ष का इतिहास देखते हैं तो हमको मालूम होता है कि इसी जात पात के सबब से वर्ण भेद के सबब से इस देश के रहने वाले नरेश कभी आपस में एक मत हो कर नहीं मिल सके और जब भारत में आततायी लोग आये और यहाँ उन्होंने हमला किया तब उनका वे लोग कभी डट कर एक हो कर मुकबला नहीं कर सके। इसका नतीजा यह हुआ कि हमारा देश सैकड़ों साल तक गुलामी की जंजीरों में जकड़ गया और आज जब हमारा देश स्वतन्त्र हुआ है और यहाँ का विधान बना है, उसमें हम ने प्रजातन्त्र प्रणाली को अपनाया है, तब मैं निवेदन करता हूँ कि मेरे तुच्छ विचार में प्रजातन्त्र और जातिवाद दोनों चीजें ऐसी हैं जो साथ साथ नहीं जा सकती हैं। और प्रजातन्त्र तब तक पूर्ण रूप से सफल नहीं हो सकता है जब तक जातिवाद या सम्प्रदायवाद का यहाँ बोलबाला रहेगा। जब तक कोई आदमी जन्म से अपने को ऊँचा, दूसरे को नीचा समझता है, जब तक समानता नहीं है, बराबरी नहीं है तब तक हम किस तरह से आशा कर सकते हैं

कि यहां जनतन्त्र और प्रजातन्त्र को सफलता होगी और सच्चे मानों में यहां एक प्रजातन्त्र राज्य कायम होगा। मैं निवेदन करूंगा कि मैं यह मानता हूं कि हमारे संबिधान में इस बात का व्यवस्था को गई है, उस के आर्टिकल १४, १५, और १६ को जब हम देखते हैं, तो उसमें यह बात पूरे तौर पर, मूल सिद्धांत के रूप में मान ली गई है कि किसी को जाति की वजह से, जातपात या सेक्स की वजह से या किसी और वजह से किसी तरह को कठिनाई नहीं होंगी, नौकरी में काम करने में या कानून के सामने। लेकिन जब हम अपने देश के मौजूदा हालात को देखते हैं तो उन के प्रति हम अपनी आंखें बन्द नहीं कर सकते हैं। स्वतन्त्रता के बाद, जातिवाद और सम्प्रदाय में जो बढ़ती हुई है, उस भावना में जो बढ़ी हुई है उस के प्रति हम अपनी आंखें नहीं मूंद सकते हैं। आज आप जा कर देखिये, कि चुनाव के समय क्या होता है। चुनाव में जात पात के नाम पर लोग वोट मांगते हैं। जब किसी नौकरी का सवाल आता है, किसी काम को कराने का सवाल आता है तो यह देखा जाता है कि अमुक उम्मीदवार किस जाति का है, उस को छांटने वाला किस जाति का है। इस तरह की भावना देश के अन्दर मौजूद है।

अभी दक्षिण में हम कजगम का आन्दोलन देख रहे हैं। जो कुछ वहां हुआ है, जो पंजाब में हुआ है, जो और जगहों में होता जा रहा है सम्प्रदाय के नाम पर, उन सबों की ओट पर मैं समझता हूं हम लोगों का ध्यान जाना चाहिये। हम लोगों ने अगर अपनी स्वतन्त्रता को कायम रखना है और यहां जिस तरह से प्रजातन्त्र की स्थापना हुई है उस को सच्चे मानों में स्थापित रखना है तो जो यह विषय है, बुराई है, बीमारी है, जो वर्षों से इस देश में फैली हुई है, उस को उठाने, उसको खत्म करने के लिये, उस को समाप्त करने के लिये, हम लोगों को कोई ठोस कदम उठाने की आवश्यकता होगी। मुझे इस बात की प्रसन्नता है कि

इस बुराई को और लोगों का ध्यान गया है। हमारे नेता पं० जवाहरलाब नेहरू, हमारे गृह-मंत्री, हमारे रेल मंत्री इत्यादि सभी ने इस जातिवाद को बुराई को। हमारे कांग्रेस प्रेसीडेंट ने बार बार यह कहा है कि देश की भलाई के लिये, तरक्की के लिये, इस बुराई का समाप्त होना आवश्यक है। मैं एक महान व्यक्ति व लेखक श्री संतराम जी को जानता हूं जिन्होंने करीब ३० साल पहिले लाहौर में जात पात तोड़क मंडल की स्थापना की थी। उन्होंने जात पात के विरोध में इस तरह का युद्ध छेड़ा था, आन्दोलन छेड़ा था, एक संस्था कायम की थी, जिस को वे लेखकों, पुस्तकों और पत्रिकाओं द्वारा बराबर फेंकाते रहते थे। इन सब विचारों और उन जैसे समाज सुधारकों के प्रयास का यह प्रभाव हुआ है कि यह जो बुराई है, उस की तरफ सब की आंखें जाने लगीं और सब यह महसूस करने लगे कि कुछ न कुछ कदम उठाना चाहिये क्योंकि यह जो बुराई है, यह जो खतरा सामने है, इस से देश खिन्न भिन्न हो सकता है। देश के लोगों को एक दूसरे से आपस में न मिलने देने में और एक अच्छे नव-राष्ट्र के निर्माण होने में जो रुकावटें हैं, उन को हटाने के लिये, मैं समझता हूं कि यह आवश्यक है कि इस तरह का जो प्रस्ताव है, उस को पास किया जाय और उस के लिये एक कमेटी का निर्माण हो, जो इन सब बातों पर विचार करे कि किस तरह से इस बुराई को समाप्त किया जा सकता है। और भी बहुत सी बातें इस में की जा सकती हैं जैसे अंतर्जातीय विवाह या इस तरह के कुछ संशोधन हो सकते हैं। जब किसी को नौकरी मिले उस की काबलियत के अलावा ऐसे व्यक्ति को प्रोत्साहन दिया जाय, प्रिफरेंस दिया जाय, जो अन्तर्जातीय विवाह करता है। इसी तरह से स्कूलों में, सरकारी अफसरों, सरकारी कागजातों में, लोगों के नाम के आगे उन की जाति लिखने की जो प्रथा है, उस को समाप्त करना चाहिये। मैं समझता हूं कि इसी तरह जो और साम्प्रदायिक संस्थाएँ हैं, उन को भी

[श्री आर० पी० टामटा]

समाप्त किया जाना चाहिये। ये सब बातें करनी आवश्यक हैं। इस को करने के लिये मैं समझता हूँ कि सिर्फ प्रोपेगण्डे से यह सब काम नहीं हो सकता है : इस में यह आवश्यक हो जाता है कि जो हमारा संविधान है, उस को बदलने के लिये कुछ किया जाय। जैसे कि अनटचैबिलिटी समाप्त करने के लिये इस में धारा है १७, इसी तरह कास्टिज्म को समाप्त करने के लिये जिस तरह आर्टिकल १४, १५ और १६-बी हैं, जिस में लोगों को यह संरक्षण दिया गया है कि जाति वगैरह के सबब से किसी तरह का भेदभाव नहीं होगा, उस को कार्यान्वित करने के लिये भी मैं समझता हूँ कि आवश्यक कानून बनाने की जरूरत पड़ेगी। तो ऐसी हालत में यह एक आवश्यक प्रस्ताव है यह बीमारी बढ़ रही है और हम सब को इसे देखना और समझना चाहिये। ऐसा न हो कि हमें जो आजादी मिली है, आपस में भेदभाव की वजह से, आपस में लड़ाई झगड़े की वजह से, जातिवाद की वजह से, साम्प्रदायिकता की वजह से, जिस तरह का वर्गहीन और जातिहीन राष्ट्र निर्माण की बात है जिस को हमारे नेता लोग स्थापित करना चाहते हैं, उस में कावट आये। मैं समझता हूँ इसके लिये आवश्यक है कि इस तरह का जो प्रस्ताव है, उस को स्वीकार किया जाय और एक कमेटी का निर्माण किया जाय जो इन सब बातों पर गौर करे और गौर करने के बाद जो आवश्यक कदम हों, उसके लिये कोशिश करे।

इन शब्दों के साथ मैं इस रिजोल्यूशन का समर्थन करता हूँ।

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, Sir, the Resolution has been inspired undoubtedly by very laudable sentiments on the part of the hon. Member. I don't know as to why certain amendments were moved with a view to introducing certain external matters . . .

MR. DEPUTY CHAIRMAN: They were not moved.

SHRI BHUPESH GUPTA: I am glad that it has only been placed but not moved. But I heard a speech where the other things were also introduced into this debate, namely, the question of Linguistic provinces and all that. I wish, that was not done because these are two specific and important questions for us to consider the question of casteism and communalism in the country. It is admitted on all hands that even after 10 or 11 years of independence we are nowhere in the stage where we can claim that we have abolished casteism and we are out of communalism. Both these evils exist in our country side by side and are at times indulged in, I regret to say, by the Party in power for its own political expedience. The hon. Home Minister will forgive me if I have to dilate upon some of the activities of the Congress Party in regard to this matter. I do so with a full sense of responsibility but not forgetting the fact that there are many in the Congress Party at all levels of leadership who sincerely desire that the casteism and communalism should be abolished but there are also others who do not share that view and even if they pay lip service to the cause, do not practise it either in the sphere of their political life or in their private lives.

Mr. Deputy Chairman, Sir, these questions cannot be tackled, I know, by mere passing legislations, much less, by expressing fine sentiments. If it were merely a question of sentiments, then we had expressed enough fine, good sentiments over this matter and by now we should have been in a position to say that these evils do not exist at all. Eminent political leaders of the ruling party have time and again, made very strong and powerful statements castigating casteism and communalism and yet we have found that Members of that particular political party have sought to thrive on both these factors.

Now Sir, we have also seen certain legislations being passed and there is of course, the directive of the Constitution in regard to this matter. Despite all this, it has not been possible to come to grips with the problem in a manner that we should have come to grips with it and solved this problem. We have not done so as yet. Therefore, Sir, the question has to be gone into a little deeper. Now, I think that in order to eradicate casteism and communalism, we must make an all-out effort in every front of our life, political, economic and social because these evils exist in all these spheres of our life and we cannot separate our struggle against casteism and communalism without at the same time coming to grips with other aspects of our social existence. Take for instance casteism. Today we find in the countryside of our country, vast millions of Harijans live in what may be called 'Ghettos'. They are neglected, they are humiliated and they are subjected to all kinds of social injustices and economic tyrannies and there is hardly anything done on the part of the Government to improve the situation radically and materially. I do not, for a moment, suggest that nothing is being done. Some little is being of course done but once you look at the problem, what you need is Herculean effort with a view to eliminating the evil. But that is not being done. They are Harijans and they are mostly landless, especially in the South. There you will find that inevitably these people who are neglected from the point of view of caste and against whom this foul tyranny of casteism is practised belong to the category of Harijans who are divested of all lands. They constitute the vast populace of agricultural labourers. They are isolated in their villages. They are socially and economically looked down upon by those people who are at the helm of affairs in the country today. I do not have any particular big leader in mind. But I have in mind those people who are in the upper layers of the social strata and who are enjoying the

advantages and privileges under the present regime and who look down upon those vast masses of our humanity with derision and contempt. This is what I say. Is it not possible for the Government to take cognizance of those things and introduce political, economic and social measures simultaneously and all at a time so that we make a definite bridge and we bring down the barriers that divide those millions who are at the bottom of the ladder and those at the top? Is it not possible for the Congress party with its tremendous influence in the country, through its leaders like Jawaharlal Nehru and others, to go round the country and explain these things to the people and launch a campaign? Sir, gone are the days when the Congress leaders used to make political campaigns for such noble causes. Today we find Congress leaders of that stature coming out in political meetings and campaigns only for certain very narrow political objectives, for electioneering and other purposes. Never do we see such prominent political leaders like Jawaharlal Nehru and Shri Pant and others going round the country, making speeches along with others against casteism and communalism and nailing these vices to the counter. We do not see such things. If they added their voice also. I am sure the struggle against these evils will be successful and we will be in a position to join in a common campaign so that we eliminate these things. That is how it should be approached. But where is the political campaign today by the leadership of the nation against this casteism or this communalism from the summit? We can make speeches. Sometimes we can give harangues to the people or make our views known to the press, but then millions and millions of our people living in the villages do not come to know of it and they do not feel the impact of the campaign that we should start over this matter. This is very essential. Therefore, I would appeal to all political parties, to make common cause and take up a sort of political campaign, a human campaign, if you like, over the country.

[Shri Bhupesh Gupta.] in which leaders of all shades and at all levels could come together and in a common platform fight against these festering evils in our social life. But that is not done.

I would like next to emphasise the importance of economic measures. It is very essential to give particular attention to economic measures in order to eradicate casteism from this country, because on the one hand we have to elevate those people who are at the bottom and on the other, we have to bring down those who are at the top, so as to eliminate or reduce the discrepancy and the disparity that exists. You cannot have it both ways. You cannot allow the vested interests to continue and still expect casteism to disappear. Therefore, I say, in order to make an assault on casteism, it is of the utmost importance that we make simultaneously an assault on the privileges—the economic privileges—of certain sections of the people in the countryside and in other spheres of our social life. That is of the utmost importance.

Then I would appeal to the Congress Party not to indulge in casteism in its electioneering campaigns. Please do not accuse me of being partisan in this matter, because I am not saying, what I say, from any partisan angle. It is common knowledge how religious sentiments were exploited in the Bow Bazaar constituency where the election of a Chief Minister was involved. It is also well known how in the Home Minister's own home state of Uttar Pradesh, in Benaras constituency, casteism was exploited to combat a particular candidate of the opposition party. Now, these are unchallengeable facts. Statements have been issued, circulars have been issued and posters have been put up and photographs appeared.

SHRI NAWAB SINGH CHAUHAN: Is it proper to say something about

the elections when a case of election petition is pending in a Benaras court?

MR. DEPUTY CHAIRMAN: Yes, go on, Mr. Gupta.

SHRI BHUPESH GUPTA: I am not reflecting on any case. I am not at all reflecting on any case. I have not even named anybody, except that I have given certain descriptions. What I say is, that posters appeared, appealing to the caste sentiments of the people, court or no court. I would like to join the hon. Member, let him take all those posters out so that our public life may not be disgraced by such posters. The judges will look after the law and the election tribunal is there to look after such matters.

Now, is it not a fact that a Calcutta newspaper published photographs of the Chief Minister sitting in a mosque with an Imam or somebody praying for his success? Is that not appeal to communalism or certain sentiments and feelings which should not be appealed to for electoral purposes, for good public life? I ask that question. The photograph was published, not in a Communist paper but it was published in a Congress paper itself, and advertised to the whole world, as the success of a pillar of the Congress party in that State.

The hon. the Home Minister knows very well that the Congress is powerful enough, but that Chief Minister was in great distress then though he somehow or the other scraped through with some 500 votes. (*Interruptions.*) I know his difficulties and his afflictions and in order to save that gentleman, in order to save him from his troubles and tribulations in that election, was it proper for the ruling party in the country to do that? It is this behaviour and this appeal to certain passions and prejudices that we should not encourage at all and they should not be encouraged.

by any man of goodwill no matter to which party he belongs.

SHRI SONUSING DHANSING PATIL (Bombay): Sir, is it for a Member . . .

SHRI BHUPESH GUPTA: Another hon. Member has got up. I seem to irritate people.

SHRI SONUSING DHANSING PATIL: Is it for a Member of the Politburo to stand forth as the custodian of the chastity of the Congress Party? He should speak about other and general things.

MR. DEPUTY CHAIRMAN: He has his own way of speaking.

SHRI BHUPESH GUPTA: Sir, I do not pretend to be the custodian of the chastity of the Congress Party for the present. I leave it to the Chagla Commission. The Chagla Commission has been dealing with that matter and I do not know what chastity belt the Congress Party is going to wear after what the Chagla* Commission has said.

MR. DEPUTY CHAIRMAN: Fifteen minutes are over.

SHRI BHUPESH GUPTA: But now another question was raised, Sir, this chastity and all that. Very well, Sir, what I was going to say is this. These things, were encouraged by the ruling party. If any other party does it, that party is equally to blame. Of course, we can mutually compare notes. I do not say that others have not committed any faults. Many of us may be at fault. But then we can sit together and discuss and decide that whatever may happen in the elections, no matter which party wins, never, never shall we indulge in this kind of caste appeal or appeal to raise communal passions. We can 4 P.M. come to a gentlemen's agreement with regard to this matter and go into the fight and fight manfully and in a forthright

manner.. It is possible. Therefore,. Sir, (*Time bell rings.*) this is another of my appeals.

I have not much time left. I hope the hon. the Home Minister in his wisdom will see the validity of some of the things I have said and will take the necessary measures so that, such unfortunate things to which I have had the occasion to refer now and before would not be repeated in future. We must on no account encourage casteism or communalism, no matter what we stand to gain or lose by it from the point of view of partisan politics.

SHRI D. A. MIRZA: I wish to know whether it is communalism if you goto a mosque and pray? Is it communalism?

SHRI SANTOSH KUMAR BASU (West Bengal): Can Mr. Bhupesh. Gupta deny that he was broadcasting on behalf of his party candidate' against the Chief Minister of West Bengal that if the Muslims succeeded in returning the Communist Party candidate in that election he would at once occupy the seat of the Chief Minister of West Bengal by defeating Dr. B. C. Roy?

SHRI BHUPESH GUPTA: We never contemplated to make him the Chief¹ Minister. We do not distribute portfolios like that.

MR. DEPUTY CHAIRMAN: Order, order.

THE MINISTER OF HOME AFFAIRS-(SHRI GOVTND BALLABH PANT): Mr. Deputy Chairman, Sir, the subject-matter of this Resolution did not seem to me to admit of much of controversial rhetoric or endless-eloquence. The subjects with, which, it deals are of great importance. They refer to some of the chronic ailments, from which our country has been suffering for a long time. We have had occasions to discuss similar issues on the floor of this House previously. L~

[Shri Govind Ballabh Pant.] do not intend to enter into any long dissertation or to trace the history of caste-system or to deal with its social, economic or religious aspects.

It is to be admitted, and nobody seems to deny it, that caste and communalism have both been the bane of our country. We all know that so long as we have got these evils in our midst we will not be able to attain that degree of complete cohesion and unity which would weld us into a virile and healthy nation. Caste and communalism both hamper the progress of the country towards unity and they encourage fissiparous tendencies. They have a disintegrating influence. They have unfortunately resulted sometimes in very painful and deplorable catastrophes. So to-day nobody can say that whatever may have been the state of affairs in the past caste sentiments deserve to be encouraged. Even the Communist Party which apparently does not believe in such things has often to have recourse to methods which smack of casteism and the like at the time of elections. It is not necessary for me to give details. They know how many such cases have come to the notice of the press, have been dealt with there, and everyone of them is fully aware of the part that he has himself played in exploiting such sentiments.

SHRI H. D. RAJAH: They don't deny it.

SHRI GOVIND BALLABH PANT: Well, I do not want to go into greater detail.

Mr. Bhupesh Gupta referred to a case in which, according to him, an «steemable leader of Bengal, who is a Hindu, went to a mosque and was seen in a friendly mood with the Imam of the mosque. I do not see any communalism in a Hindu joining hands with a Muslim in order to . . .

SHRI BHUPESH GUPTA: In the posture of praying.

SHRI GOVIND BALLABH PANT: Wherein the spirit of communalism comes in, I do not know. If one had referred to the mischievous propaganda that is sometimes carried on in order to incite people to acts of violence, whether in the name of casteism or of communalism, one would be depressed to see that even the leaders of parties which have apparently an international status had taken an active part in things of this type. The lure of the moment seems to blind their vision. However, we are not here to deal with these aspects. Let everyone put his hand on his heart and feel its throbbings, and if he does not do that let him at least resolve that in future his ways will be clean and his precepts will tally with his practice.

Sir, as I said, this caste-system is a canker in our society in our body politic. It has only divided us into compartments, into rigid compartments, and it has "come in the way of that process of consolidation of nationalism, which is essential for the vitality of our people.

So there can be no two opinions about the principles underlying this Resolution, nor can anyone be opposed to the spirit of this Resolution. I only wish that we could go deeper into this question than is possible here and now, and see what we can do to eradicate this poison from our society and our community. Sometimes the affinity of caste even overrides discordant elements that are otherwise supposed to belong to different religions. Even religious disparity is overshadowed by caste. We know that Hindus marry Jains so long as they belong to the same caste. The religions are different but the castes will be one. Similarly Sikhs marry Hindus so long as they belong to the same caste, though the religions are said to be different. So this question of caste has taken deep roots

in this country. We cannot eradicate the poison simply by passing a law. We have had laws. The Sarda Act was passed many decades ago; the Widow Remarriage Act was passed; the Untouchability Act was passed but the social evils which it was designed to remove persist to this day. To this day, its effect has not been very marked. So, while recognising the evil, the baneful influence of communalism and the disastrous results which communalism has produced from time to time; let us remember that it calls for vigilance on the part of every one of us. Sometimes we see a book—such as the book which was named I think 'Lives of Religious Leaders'—has been the cause for such incitement to communal passion that there are at many places riots followed or accompanied by fatal consequences. Similarly, other insignificant matters are exaggerated and they assume an importance in the eyes of the plain, simple, people who can be led away easily in the name of religion. Those of us, who have seen all that has happened in this country during the last fifty years, can at least learn a lesson and make it a cardinal rule for ourselves that wherever we go we will see that this virus of casteism or of communalism is eradicated to the extent possible. If we do that, I think, we will be achieving a lot. As hon. Members are aware, a Committee was appointed to deal with this question of casteism some time in 1948 and that Committee made certain recommendations. It was presided over by Shri Diwakar. Shri Bhupesh Gupta referred to the acts or omissions of the workers or the leaders of the Congress Party. I might just refer to the first recommendation made by that Committee:

"The orders issued by the Government of Uttar Pradesh on the subject should be taken as a model on the lines of which action could suitably be taken by Central and State Governments."

I happened to be associated with the Uttar Pradesh Government at

that time and I had perhaps something to do with these orders also.

SHRI BHUPESH GUPTA: What has happened to the orders since you left?

SHRI GOVIND BALLABH PANT: Luckily, I cannot easily catch the words that flow out of the mouth of Shri Bhupesh Gupta; so the question of answering him does not arise.

I was just saying that the Committee which considered this question found that long before this issue had been raised here, action had been taken in Uttar Pradesh by the Government of that Pradesh which was run under the auspices of the Congress. Then, the Congress has accepted as its goal a casteless and classless society. I was really amazed to hear from Mr. Bhupesh Gupta that the leaders of the Congress do not speak about the evils of casteism or communalism. Read any speech of our Prime Minister and you will find an appeal for unity, for abandoning all those prejudices and sectarian feelings which have weakened our national vigour.

SHRI BHUPESH GUPTA: It is a cry in the wilderness of the Congress Party.

SHRI GOVIND BALLABH PANT: Again I have not been able to catch his words.

SHRI BHUPESH GUPTA: Sir, can you help me, so that my words are caught by the hon. Minister?

SHRI GOVIND BALLABH PANT: And I am not very eager either to do so. So what I would say is this that so far as preaching goes, so far as delivering of speeches goes, they are running in a perennial stream from day to day and I also feel that there has been some little improvement so far as these long-standing evils which have entered into the marrow of our

[Shri Govind Ballabh Pant] people are concerned. The Central Government has taken a number of measures and as hon. Members are aware when the census was held in 1951, the census authorities were instructed not to make any entry about caste in the records except in the case of Scheduled Castes, Scheduled Tribes or where it might be necessary for administrative reasons or to meet some statutory obligations.

[THE VICE-CHAIRMAN (SHRI M. B. JOSHI) in the Chair]

Similarly, as might be within the memory of hon. Members, only recently a law was passed by which the registration of documents was to be made without any reference to the caste of the parties concerned. So far as the Report of the Backward Classes Commission goes, the greatest impediment that came in our way was the reference to a very large number of castes in the schedules that were attached to that Report. That would have led to the perpetuation of the caste system. So we have been exploring other methods. Sample surveys are being held and the States are being consulted so that alternative methods for determining real backwardness may be devised. The Home Ministry has also sent circulars to the various States making a series of suggestions. I am glad to inform the House that the States have accepted our proposals and all of them seem to be equally anxious to get rid of these evils. So Government is not unaware of the gravity of the situation or of the urgent necessity of tackling these problems but they do not admit of any superficial treatment. The socio-economic problems which are based on traditions of ages cannot be solved merely by the appointment of committees. Committees are, in fact, often appointed not with a view to solve problems but to create new problems—whether that is always the purpose or not but that is not unoften the result, so that simple questions

become even more complex and the remedies which could be put into operation are postponed on the ground that the reports have to be considered before any practical step could be taken. So, we have had a Committee to deal with this matter previously. While we are all anxious that we should do what we can, we have to realise that we should not adopt such methods as are bound to prove fruitless. After all, energy is limited and time is limited, and we have to make the utmost and best use of the opportunity that is available for the service of the community and the people at large. In the circumstances, we must concentrate our attention on things that are practical, that call for real and genuine attention and which can be tackled only with patience, with a certain degree of consideration and understanding but which have ultimately to depend for their solution on the consciousness of the large mass of people, on their appreciation of the demands of the situation, and on their preparedness to shake off the old prejudices and to adopt a new way of life. Democracy on the one hand and casteism and communalism on the other are incompatible. They cannot go together. Especially when we want to establish a society on a socialistic pattern, it is obvious that there should be complete equality in the social sphere, and so far as possible economic conditions should be so adjusted that every man can stand on his own legs with confidence in himself; with that degree of self-respect which a citizen of a country like India should enjoy and with the readiness to treat everyone else as a brother, as an equal, and as one who is entitled not only to consideration but also to respect. That is the atmosphere which we have to create and it is only thus that we will be able to get rid of these long standing ills from which our country has been suffering. I hope that all Members of this House will unite together in eradicating as speedily as may be feasible these poisonous gases which have permeated every nook and corner of our country, so that we may—

live a healthy life and the tasks which really deserve foremost attention may be attended to in a concerted manner. Our plans may be carried out fully and the economic, social and cultural life of the community and of everyone living in this community may be lifted to the maximum heights possible.

SHRI KAILASH BIHARI LALL: May I say to the hon. Home Minister that we are surely thankful to him because he has accepted the whole contention and the purpose of this Resolution and there is no need even for the Resolution as the Government is already taking steps? May I know whether the Government has taken steps in order to fight this communalism which is prevalent in the Services in the different States. The people are feeling the pinch today. What practical steps has the Government taken with regard to this so that this attitude on the part of the Government servants may be curbed and people may be saved from communal attitude?

SHRI GOVIND BALLABH PANT: Well, I think a reference to the Government Servants Conduct Rules will make it clear that no Government servant can be a member of a communal or any other like organisation or be a party to activity of such type. Recently we have introduced another rule to the effect that no Government servant will take any part in proselytising activities or in any way assisting any one who is engaged in such activities, so that they may all discharge their duties in an impartial way and treat all citizens—regardless of their caste, community, religion, sex—equally with deserving respect and with the sole determination to dispense justice and to render the maximum service to everyone that they possibly can.

THE VICE-CHAIRMAN (SHRI M. B. JOSHI): Shri Kapoor.

SHRI KAILASH BIHARI LALL:
May I know whether . . .
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THE VICE-CHAIRMAN (SHRI M. B. JOSHI): No discussion Order, order.

SHRI JASPAT ROY KAPOOR: Mr. Vice-Chairman, I am glad to find that this Resolution of mine has been supported virtually by all the Members who have spoken. The few who formally said that they oppose it, in substance have supported it and their formal opposition to it is due to some misunderstanding with regard to the scope and implication of this Resolution. I am more particularly grateful to the hon. Home Minister for his learned speech and his encouraging remarks and they have set me thinking afresh on this Resolution. There is no doubt about it that the Government ever since the attainment of independence and the Congress Party have been doing all that they could in the direction of removing the evil of casteism and communalism. At the very earliest stage we had incorporated in the Constitution that there shall be no untouchability in the country. The various other articles of the Constitution that were framed, incorporated in the Chapter of Fundamental Rights and Directive Principles, were all aimed at the attainment of this object. But since we felt that in spite of all that the object has not been completely achieved, and since some new circumstances, new conditions and new incidents grew up during this period, we thought it was worth while once again to have a committee and to look into this question in all its bearings.

Some hon. Members, Sir, formally opposed it on the ground that they thought that this Resolution aimed only at finding out as to what legislation would be necessary in this respect and so would be of not much use. May I draw your attention to the fact that so far as the wording of this Resolution is concerned, it does not confine itself to legislation? All that it says is that a Committee should be appointed which should go into the question thoroughly and suggest

[Shri Jaspat Roy Kapoor.] all ways and means which in its wisdom it may consider proper to check the evil of casteism and communalism. As a matter of fact, in the course of my initial remarks I have suggested something besides legislation. One of the things that I have suggested is that we may have some sort of a code of conduct for the Ministers, for the Members of Parliament, for Government servants, and for other leaders of the country, as to how they should act with regard to communal institutions. I have suggested that we should adopt such a code that none of these eminent Ministers, Parliamentarians and other leaders should attend functions of institutions which bear a communal name—I mean a Hindu College or a Muslim Boarding House or some such thing. It would therefore, appear that my Resolution is an all-embracing one and did not confine itself to suggestions of a law.

Then again, Sir, my hon. friend, Mr. Pattabiraman, said that he opposed it on the ground that caste and religious community could never be eliminated. I almost entirely agree with him. I say 'almost', but then his opposition and his remarks were based on an entirely erroneous understanding of the Resolution. I never suggested that in the Resolution. May I here remove a confusion which seems to have overtaken some hon. Members when they talk of the origin of caste and so on? I do not refer in my Resolution to caste and religious community at all. What I say in my Resolution is that the evil of casteism and communalism should go. Now caste and religious community are entirely different from casteism and communalism. A Hindu community based on Hindu religion, a Muslim community based on Muslim religion and a Christian community based on Christian religion will always remain. It should never be our effort to eliminate communities based on religion. They will all remain; probably caste may or may not. Opinions may differ

about the utility of caste. But then what do I mean by casteism and communalism? I mean that caste and communal considerations should not have inroad in economic and political spheres. Religion is the concern of man. It is something between man and his conscience and God. It has nothing to do with politics. My submission is that the Hindu community and the Muslim community should have full freedom to profess their respective faiths, but then on the ground of religion they should not have economic concessions, they should not have political concessions. On the ground of religion they should not seek the votes of the electorate and create communalism and hatred. That is my object, and that is the object of this Resolution. That being so, I hope my hon. friend, Mr. Pattabiraman, would, on second thought and on hearing the clarification and the implications of this Resolution, withdraw his formal opposition to it.

Sir, my hon. friend, Mr. Bhupesh Gupta, waxed eloquent and criticised the hon. Chief Minister of West Bengal because he went to a Muslim mosque and there prayed along with Muslims. I do not know what notion he has about communalism. A Hindu going to a Muslim mosque and praying there with his Muslim friends is catholicity and not communalism.

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[MR. DEPUTY CHAIRMAN in the Chair]

SHRI BHUPESH GUPTA: Dr. Roy does not believe in faith. It is the Imam who has faith.

(Interruptions.)

SHRI JASPAT ROY KAPOOR: I have known Mr. Bhupesh Gupta to be the keeper of many a thing, good and evil, but I did not know he was the keeper of the conscience of Dr. Roy. Anyway, even if he does *not* believe in God, I would feel happy and everyone would feel happy that a Hindu should go to a mosque and join

in prayer with Muslims. And equally happy I would be when a Muslim would go to a temple and pray with Hindus there, and both Hindus and Muslims could go to a Christian church and pray together. After all we are children of one common God, and if we all pray together in different places of worship, why should it cause irritation to my hon. friend Mr. Bhupesh Gupta? But then anything that seeks to bring about unity in this country is unpleasant to him.

Sir, I have done. I moved that a refer to the most unpleasant incidents of which our Communist friends were the perpetrators, today? Some of them, all of them rather, when my hon. friend, Shrimati Seeta Parmanand, began to speak in Hindi, protested against it and left the House. Now this is communalism based on language. I charge them that they have shown communalism.

(Interruptions.)

SHRI BHUPESH GUPTA: I was not in the House then . . .

SHRI JASPAT ROY KAPOOR: I know that they would like to create disturbance here, there and everywhere on every possible occasion, but I am not going to yield to them. I therefore submit, Sir, that 'his conduct of my Communist friends here today goes to show that they are more guilty of communalism than probably anybody else.

(Interruptions.)

SHRI BHUPESH GUPTA: We could not follow so we left . . .

MR. DEPUTY CHAIRMAN: They say that they did not leave the House in protest. You must accept it.

SHRI N. C. SEKHAR: I want to know how he can make such charges against us.

(Interruptions.)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI JASPAT ROY KAPOOR: My hon. friends say that they could not follow and so they left. If their example were followed by other Members in this House who know only Hindi or only Bengali, what would happen here, Sir?

MR. DEPUTY CHAIRMAN: What are you going to do with your Resolution now?

SHRI JASPAT ROY KAPOOR: That is exactly the question that I want to put to myself during the course of the reply.

Sir, there is one thing which my hon. friend, Shri Surendra Mohan Ghose, said. He said that precept and practice must go together. There can be no two opinions about it. No doubt, it is a fact that many a people preach anti-casteism and anti-communalism, but in actual practice they resort to it. In this connection, Sir, I am reminded of a proverb which says: "Hypocrisy is the homage which vice pays to virtue". And even when people professing to be anti-casteism and anti-communalism resort to it, they do it without making a confession of it. Even this thing is encouraging. They admit that it is an evil and are not prepared to say that they resort to it, in the open. Even this thing is encouraging. Many hon. Members have said that it must be the duty of all and more particularly of the politicians and the Members of Parliament to fight communalism and caste-ism. I submit, Sir, that we must lead a crusade against it and must fight it on all fronts, and particularly and most valiantly on the political front because the politicians are more guilty in this respect than others.

May I, Sir while on this point, committee should be appointed, **but** then the remarks emanating from my hon. friend, the Home Minister, as I said earlier, have set me thinking afresh on this subject, and I think the purpose would be served if I do not

[Shri Jaspat Roy Kapoor.] press my Resolution and beg leave of the House to withdraw it.

SHRI P. N. RAJABHOJ: Sir, I beg to move:

DR. R. B. GOUR: No, Sir. How can he withdraw it now after having made a long speech?

MR. DEPUTY CHAIRMAN: I believe the House will permit him to withdraw.

SHRI BHUPESH GUPTA: No, Sir. He cannot withdraw it.

SHRI KISHEN CHAND: Yes, he cannot withdraw it at this stage.

MR. DEPUTY CHAIRMAN: Then I will put it to the vote of the House.

The question is:

"This House is of opinion that Government should take immediate steps to appoint a Committee consisting of Members of Parliament to suggest ways and means to discourage and check the evil of casteism and communalism in the country."

The motion was negatived. RESOLUTION REGARDING RESERVATION OF SEATS FOR SCHEDULED CASTES AND SCHEDULED TRIBES IN PARLIAMENT AND STATE LEGISLATURES.

श्री पा० ना० राजभोज (मुम्बई) :
उपसभापति महोदय, मैंने अपने प्रस्ताव में
एक अमेंडमेंट भेजा है। अगर आपकी
इजाजत हो तो मैं अपना प्रस्ताव उस अमेंडमेंट
को शामिल करके पेश कर दूँ।

MR. DEPUTY CHAIRMAN: You may move your Resolution in the amended form.

"This House is of opinion that the period of reservation of seats in Parliament and in the State Legislatures provided for the members of the Scheduled Castes and the Scheduled Tribes in the Constitution should be extended from ten years to twenty years."

मुझे खुशी है कि इस प्रस्ताव को हाउस के सामने रखने का मुझे मौका मिला है। यह प्रस्ताव मेरे ख्याल से हिन्दुस्तान के दलित वर्ग के इतिहास में बहुत महत्वपूर्ण है। हम लोगों के लिये रिजर्वेशन को जारी रखने के सम्बन्ध में क्या कारण हैं वह मैं आपके सामने रखना चाहता हूँ। स्थानों का रक्षण २० वर्ष तक किया जाय ऐसी मांग जब मैं करता हूँ तब यह मांग करने का कारण क्या है यह प्रश्न मेरे मन में आता है और इसीलिये संविधान सभा में कांस्टिट्यूट असेम्बली में इस बारे में जो कुछ डिबेट हुई थी उस तरफ मैं आपका ध्यान खींचना चाहता हूँ। वहाँ किसी सदस्य ने कहा था कि जो यह रक्षण मिल रहा है वह कोई उपकार अथवा विशेष अधिकार नहीं है क्योंकि हजारों वर्ष से हिन्दू धर्म में रह कर भी जो अत्याचार, अनुदारता और उपेक्षितता हमारे भाइयों से ही, जो कि भवर्ण हिन्दू कहलाये जाते हैं, हमें मिली है यह स्थान-रक्षण उसका काम्पेनसेशन कदापि नहीं हो सकता है। किन्तु मैं आप भाइयों को यह बताना चाहता हूँ कि मैं इतना कृतज्ञ नहीं बनना चाहता हूँ बल्कि चाहता हूँ कि अत्याचारों का उत्तर प्रेम से और अनुदारता का उत्तर उदारता से दूँ। यह हमारे नेताओं की हमें शिक्षा है। यह स्थान-रक्षण सिर्फ १० वर्ष के लिये ही मिला था और उस वक्त ही ऐसा कहा गया था कि ये १० वर्ष पूरे नहीं हैं।

SHRI H. D. RAJAH (Madras): On a point of submission, Sir. TT^rvrrTfo